

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**Original Application No. 49/2025**

Vinod Kumar Sharma @ Brijmohan.....Applicant

Vs.

State of Rajasthan & Ors.....Respondent

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**FILED BY :**

*Naveen Kumar*

**ADVOCATE FOR RESPONDENT No. 34  
(NAVEEN KUMAR)**

ADVOCATE FOR THE RESPONDENT (MOEF)  
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**FILED ON: 13/03/2026  
PLACE : NEW DELHI**

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**Original Application No.49/2025**

Vinod Kumar Sharma @ Brijmohan.....Applicant

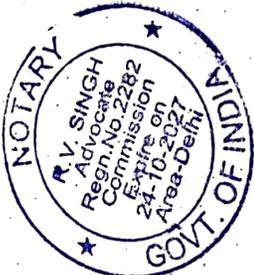
Vs.

State of Rajasthan & Ors.....Respondent

**AFFIDAVIT ON BEHALF OF THE MINISTRY OF ENVIRONMENT, FOREST  
& CLIMATE CHANGE, GOVERNMENT OF INDIA (RESPONDENT NO. 34).**

I, Sanjay Kumar Chauhan, S/o Shri A.S. Chauhan, aged about 43 years, currently working as Assistant Inspector General in Ministry of Environment, Forest and Climate Change, having office at Indira Paryavaran Bhawan, Jorbagh, New Delhi, do hereby solemnly swear and affirm as follows:

1. That in my official capacity as stated above, I am aware of the facts and circumstances of the present case and competent to swear to the contents of the present affidavit. I state that my knowledge in this regard is based on the official records available with the Ministry of Environment, Forest & Climate Change (hereinafter the 'MoEFCC').



2. It is submitted that the answering Respondent is filing the present affidavit and humbly seeks liberty to file an additional affidavit in the present matter if so directed by this Hon'ble Tribunal as and when required.
3. That the instant application is filed raising substantial question relating to environment which relates to the alleged running of illegal Saw Mills in the villages of Tehsil Lalsot, District Dausa, Rajasthan, which is giving rise to felling of trees both in forest area as well as in the revenue area as several saw mill owners are continuously flouting the settled environmental principle by illegally carrying out sawing activities in the area in question.
4. That vide Order dated 30.10.2025, this Hon'ble Tribunal impleaded Ministry of Environment, Forest and Climate Change as Respondent no. 34.
5. That it is humbly submitted that the MoEFCC deals with policy and regulatory issues at a broader level. The role of the MoEFCC is to frame policy, provide directions and guidance in an advisory capacity, as well as to provide necessary approvals under the provisions of the relevant Central Acts as far as the protection and conservation of forest, wildlife and other environmental resources are concerned.
6. It is further submitted that the 'land' is a subject matter of the State Government. The forest areas and the legal boundaries thereof are determined and maintained by the concerned State Government. That being the repository of land records, the State Government has the primary responsibility to determine the status of any parcel of land, giving due regard to gazette notifications, provisions under State and Central Acts and concerned judgments and directions of the Hon'ble Supreme Court.
7. That vide order dated 05.10.2015 in Writ Petition (Civil) No.202 of 1995, in the matter of T.N. Godavarman Thirumulpad Versus Union of India and others, the

Hon'ble Supreme Court directed that:



A handwritten signature in blue ink, appearing to be 'M. I.', located to the right of the notary seal.

- i. *"The State Level Committees for Wood-Based Industries ("SLCs") are, subject to the compliance of the prescribed guidelines and procedure, authorized to take decisions regarding the grant of license/permission to the wood-based industries;*
- ii. *In each State/UT for which the SLC has so far not been constituted, the SLC under the Chairmanship of the Principal Chief Conservator of Forests with a representative of the Ministry of Environment, Forest and Climate Change ("MoEFCC") and an officer of the State Forest Department/Industries Department not below the rank of the Chief Conservator of Forests/equivalent rank will immediately be constituted;*
- iii. *The MoEF is authorized to issue appropriate guidelines in conformation with the orders and directions issued by this Court and also the existing guidelines to the SLCs relating to assessment of timber availability for wood-based industries and grant of license/permission to the wood-based industries including addition of new machineries and also utilization of amounts recovered from the wood-based industries and connected matters;*
- iv. *Any person aggrieved by the decision taken by the SLC may file an appeal before the MoEFCC seeking appropriate relief within 60 days' time. If, for any reason, any person is aggrieved by the orders so passed in the appeal, he may prefer an appropriate petition/application/appeal before the appropriate forum/Court for grant of appropriate relief(s). " The true copy of order dated 05.10.2025 of the Hon'ble Supreme Court of India is attached as **Annexure R1.***

8. That in continuation to above stated, it is submitted that in compliance with the directions contained in order, dated 05.10.2015 of the Hon'ble Supreme Court of India, the Ministry of Environment, Forest and Climate Change, Government of India has notified the Wood-Based Industries (Establishment and Regulation)



Guidelines, 2016 and the same were published in the Gazette of India, Extraordinary, dated 11.11.2016. The 2016 guidelines have been amended twice vide amendments dated 11.09.2017 and 22.02.2019. The copy of Wood-Based Industries (Establishment and Regulation) Guidelines, 2016 and the amendment of 2017 are attached as **Annexure R2 and R3** respectively.

9. That the Para no. 3 of the Wood-Based Industries (Establishment and Regulation) Guidelines, 2016 provides for the constitution of State Level Committees, wherein clause (i) states that *"Each State shall constitute a State Level Committee to perform the functions stipulated in these guidelines."*
10. That the Para no. 4 of the Wood-Based Industries (Establishment and Regulation) Guidelines, 2016 states the Power and Functions of State Level Committee. The entry under the para no. 4 have been amended by 2017 amendment and are substituted with the following:-

*The State Level Committee (SLC) shall: --*

- I. *assess the availability of timber in the state by way of appropriate study on demand and supply as and when it decides. SLC shall devise suitable mechanism for sustainable use of timber in a way that does not affect the forests of the area adversely.*
- II. *approve the name of wood based industries which may be considered for grant of fresh license or enhancement of the existing licensed capacity in case the SLC is satisfied that timber is available legally for the said new Wood Based Industries (such as Trees outside forest. Forests etc.).*



III. *ensure that the amount lying with the respective State Forest Departments (recovered from Wood Based Industries) is utilized for the purpose of afforestation only.*

IV. *examine and make appropriate recommendations or any other matter referred by the State Government to the Ministry of Environment, Forest and Climate Change.*

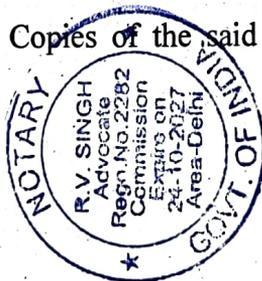
11. That the Para no. 5 of the Wood-Based Industries (Establishment and Regulation) Guidelines, 2016 being referred by the Petitioner has been omitted.

12. That the entries under Para- 8 of the Guidelines mentions about the Grant, renewal and revocation of a license to a wood based. The Clause (i) of Para no. 8 of the guidelines as amended in 2017 states that:

*“i. No license to a wood based industry shall be granted or renewed without obtaining prior approval of the SLC. However, a SLC may delegate the power of renewal of license to a wood based industry to the Divisional Forest officers of the concerned Forest Divisions.”*

13. That clause (i) of Para no. 9 of the Wood-Based Industries (Establishment and Regulation) Guidelines, 2016 states that *“ (i) Any person aggrieved by any decision taken by the State Level Committee may file an appeal before the concerned Regional Office of the Central Government in the Ministry of Environment, Forest and Climate Change seeking appropriate relief within 60 days' time.”*

14. That nonetheless, in order to ascertain the correct factual position and verify the truthfulness of the matter, the answering respondent, vide letter dated 24.12.2025 sent vide email dated 02.01.2026, sought parawise comments from the PCCF, Rajasthan. Further reminders were issued vide emails dated 06.01.2026, 23.01.2026, and 12.02.2026. Copies of the said communications are annexed herewith and



collectively marked as Annexure-R4 (Colly) and copy of letter dated 24.12.2025 is annexed herewith as Annexure- R5.

15. The answering respondent humbly submits that, till date no information has been received from the PCCF, Rajasthan in this regard.
16. That PCCF Rajasthan is impleaded as Respondent no. 4. It is humbly submitted that the actions on the forest land falls within the purview of the concerned State and, therefore they are the concerned authorities to take action in the matter.
17. That the present affidavit may kindly be taken on record so as to assist this Hon'ble Tribunal in passing appropriate orders in the present matter as deemed fit. That it is respectfully submitted the answering respondent undertakes to file an additional affidavit if so directed by this Hon'ble Tribunal.

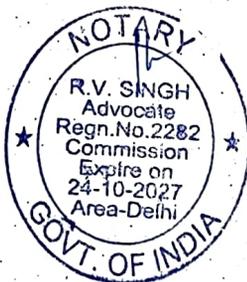
**DEPONENT**

सजय कुमार चौहान/SANJAY KUMAR CHAUHAN  
सहायक वन महानिरीक्षक  
Asstt. Inspector General of Forests  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
M/o Environment, Forest and Climate Change  
भारत सरकार, नई दिल्ली  
Govt. of India, New Delhi

I Identified the deponent/executant  
who has signed in my presence  
**VERIFICATION**

13 MAR 2026

Verified at New Delhi on this day of March, 2026 that the contents of this affidavit based on official record(s) maintained and information available in the office are true and correct, no part of it is false and nothing has been concealed there from.



solemnly affirmed before me, read  
over & explained to the deponent.

Notary Public, DELHI

13 MAR 2026

**DEPONENT**

सजय कुमार चौहान/SANJAY KUMAR CHAUHAN  
सहायक वन महानिरीक्षक  
Asstt. Inspector General of Forests  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
M/o Environment, Forest and Climate Change  
भारत सरकार, नई दिल्ली  
Govt. of India, New Delhi

**ANNEXURE-R1**

ITEM NOS.301 TO 308,  
311,314 to 319 COURT NO.1 SECTIONS PIL,XIA,IX,X, XVIA,  
IVA

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

301 : CATEGORY I MATTERS RELATING TO WOOD BASED INDUSTRIES:

I.A.No.2365 in 1406/2005 in Writ Petition(s) (Civil) No(s).  
202/1995

T.N. GODAVARMAN THIRUMULPAD Petitioner(s)

VERSUS

UNION OF INDIA & ORS Respondent(s)  
(for directions)

WITH

I.A. NO. 3630/2013 IN I.A. NOS. 1579-1580 IN W.P.(C) NO.  
202/1995

(For appropriate orders/directions)

I.A. NO. 3051-3053/2011, 3423/2012 IN W.P.(C) NO. 202/1995  
(For intervention, appropriate orders/directions and  
exemption from filing O.T. and permission to file rejoinder)

I.A. NO. 3114-3116/2011 IN W.P.(C) NO. 202/1995  
(For impleadment, directions and exemption from filing O.T.)

I.A. NO. 3239-3240/2011 IN W.P.(C) NO. 202/1995  
(For impleadment, directions and exemption from filing O.T.)

I.A. NO. 3302-3304/2011 IN W.P.(C) NO. 202/1995  
(For impleadment, directions and exemption from filing O.T.)

I.A. NO. 3326-3328/2011, 3831/2014 IN 3326-3328 IN W.P.(C)  
NO. 202/1995  
(For impleadment, directions and exemption from filing  
O.T.and permission to argue in person)

I.A. NO. 3350-3352/2012, 3374-3376/2012, 3377-3379/2012,  
3380-3382/2012, 3383-3385/2012, 3386-3388/2012,  
3416-3418/2012 with I.A. Nos. 3651-3653/2013 with I.A. Nos.  
3549-3551/2013, 3578-3579/2013 in 3550 alongwith I.A. Nos.  
3399-3401/2012 with I.A. Nos. 3403-3405/2012,  
3338-3340/2012, 3341-3343/2012, 3439-3441/2012 and I.A. Nos.  
3738/2014 in 3383-3385, 3739/2014 in 3403-3405, 3741/2014 in  
3350-3352, 3742/2014 in 3374-3376, 3743/2014 in 3399-3401,

3744/2014 in 3439-3441, 3753/2014 in 3341-3343, 3754/2014 in 3549-3551 IN W.P.(C) NO. 202/1995  
(For impleadment, directions and exemption from filing O.T.)

I.A.NO. 3358-3360/2012, 3442/2012, 3448-3449/2012, 3506-3509/2012 IN W.P.(C) NO.202/1995  
(FOR IMPLEADMENT, DIRECTIONS AND EXEMPTION FROM FILING O.T., PLACING ON RECORD ADDL. FACT AND DOCUMENT AND PLACE ON RECORD COMPACT DISCS)

I.A.NO. 3409-3410/2012 AND 3412-3414/2012 IN W.P.(C) NO. 202/1995  
(FOR IMPLEADMENT, DIRECTIONS AND EXEMPTION FROM FILING O.T.)

I.A.NO. 3277-3280/2011 WITH 3373/2012 & 3749/2014 AND 3760/2014 IN 3277-3280 IN W.P.(C) NO. 202/1995  
(FOR IMPLEADMENT, DIRECTIONS ,EX-PARTE STAY AND EXEMPTION FROM FILING O.T.)

I.A.NO. 1708-1709, 2926 WITH 2912-2913 IN W.P.(C) NO. 202/1995  
(FOR DIRECTIONS)

I.A.NO. 3435-3437/2012 IN W.P.(C) NO. 202/1995  
(FOR IMPLEADMENT, DIRECTIONS AND EXEMPTION FROM FILING O.T.)

I.A.NO. 3445-3447/2012 IN W.P.(C) NO. 202/1995  
(FOR IMPLEADMENT, DIRECTIONS AND EXEMPTION FROM FILING O.T.)

I.A.NO. 3466/2012 IN W.P.(C) NO. 202/1995  
(FOR INTERVENTION/DIRECTIONS)

I.A.NO. 3493-3495/2012 IN W.P.(C) NO. 202/1995  
(FOR IMPLEADMENT, DIRECTIONS AND EXEMPTION FROM FILING O.T.)

I.A.NO. 3499-3501/2012 AND 3816/2014 IN W.P.(C) NO.202/1995  
(FOR INTERVENTION, DIRECTIONS, EXEMPTION FROM FILING O.T. AND MODIFICATION OF ORDER DT. 30.03.2012)

I.A.NO. 3530-3531/2012 IN W.P.(C) NO. 202/1995  
(FOR IMPLEADMENT AND DIRECTIONS)

I.A.NO. 3534-3535/2012 IN W.P.(C) NO. 202/1995  
(FOR IMPLEADMENT AND DIRECTIONS)

I.A.NO. 3548/2012 ALONGWITH 3858/2015 IN W.P.(C) NO.202/1995  
(FOR DIRECTIONS)

I.A.NO. 3558-3560/2013 IN W.P.(C) NO. 202/1995  
(FOR IMPLEADMENT, DIRECTIONS/STAY AND EXEMPTION FROM FILING  
O.T.)

I.A.NO. 3566-3567/2013, 3568-3569/2013, 3570-3571/2013,  
3572-3573/2013,3574-3575/2013, 3576-3577/2013 IN W.P.(C) NO.  
202/1995  
(FOR IMPLEADMENT, DIRECTIONS AND PERMISSION)

I.A.NO. 3590-3591/2013 IN W.P.(C) NO. 202/1995  
(FOR IMPLEADMENT & DIRECTIONS)

I.A.NO. 3602-3604/2013 IN W.P.(C) NO. 202/1995  
(FOR IMPLEADMENT FURTHER DIRECTIONS & EXEMPTION FROM FILING  
O.T.)

I.A.NO. 3607-3609/2013 IN W.P.(C) NO. 202/1995  
(FOR IMPLEADMENT, DIRECTIONS/STAY & EXEMPTION FROM FILING  
O.T.)

I.A.NO. 3637-3639/2013 IN W.P.(C) NO. 202/1995  
(FOR IMPLEADMENT, DIRECTIONS AND EXEMPTION FROM FILING O.T.)

I.A.NO. 3648-3650/2013 IN W.P.(C) NO. 202/1995  
(FOR IMPLEADMENT, DIRECTIONS AND EXEMPTION FROM FILING O.T.)

I.A.NO. 3654-3655/2013, 3656-3657/2013 AND 3658-3659/2013 IN  
W.P.(C) NO. 202/1995  
(FOR IMPLEADMENT & DIRECTIONS )

I.A.NO. 3663-3664/2013 IN W.P.(C) NO. 202/1995  
(FOR IMPLEADMENT AND MODIFICATION OF COURT'S ORDER DT.  
29.02.2008)

I.A.NO. 3668-3670/2013 IN W.P.(C) NO. 202/1995  
(FOR IMPLEADMENT, DIRECTIONS AND EXEMPTION FROM FILING O.T.)

I.A.NO. 3680-3681/2013 IN W.P.(C) NO. 202/1995  
(FOR IMPLEADMENT AND DIRECTIONS )

I.A.NO. 3725-3727/2013, 3728-3730/2013 AND 3731-3733/2013  
IN W.P.(C) NO. 202/1995  
(FOR IMPLEADMENT, DIRECTIONS AND EXEMPTION FROM FILING O.T.)

I.A.NO. 3746-3748/2014 IN W.P.(C) NO. 202/1995  
(FOR IMPLEADMENT, DIRECTIONS AND EXEMPTION FROM FILING O.T.)

I.A.NO. 3757-3759/2014 IN W.P.(C) NO. 202/1995  
(FOR IMPLEADMENT, DIRECTIONS AND EXEMPTION FROM FILING O.T.)

I.A.NO. 3761-3762/2014 IN W.P.(C) NO. 202/1995  
(FOR IMPLEADMENT AND DIRECTIONS )

I.A.NO. 3768-3770/2014 IN W.P.(C) NO. 202/1995  
(FOR IMPLEADMENT, DIRECTIONS AND EXEMPTION FROM FILING O.T.)

I.A.NO. 3771-3773/2014 IN W.P.(C) NO. 202/1995  
(FOR IMPLEADMENT, DIRECTIONS AND EXEMPTION FROM FILING O.T.)

I.A.NO. 3774-3776/2014 IN W.P.(C) NO. 202/1995  
(FOR IMPLEADMENT, DIRECTIONS AND EXEMPTION FROM FILING O.T.)

I.A.NO. 3777-3779/2014 IN W.P.(C) NO. 202/1995  
(FOR IMPLEADMENT, DIRECTIONS/STAY AND EXEMPTION FROM FILING  
O.T.)

I.A.NO. 3793-3795/2014 IN W.P.(C) NO. 202/1995  
(FOR IMPLEADMENT, DIRECTIONS AND PERMISSION)

I.A.NO. 3819-3822/2014 IN W.P.(C) NO. 202/1995  
(FOR IMPLEADMENT, DIRECTIONS AND EXEMPTION FROM FILING O.T.)

I.A.NO. 3834-3836/2014 IN W.P.(C) NO. 202/1995  
(FOR IMPLEADMENT, DIRECTIONS AND EXEMPTION FROM FILING O.T.)

I.A.NO. 2870-2871/2010 IN W.P.(C) NO. 202/1995  
(FOR IMPLEADMENT AND DIRECTIONS )

CONMT.PET.(C) NO. 160/2012 IN W.P.(C) NO. 202/1995  
(WITH APPLN. (S) FOR DIRECTIONS)

I.A.NOS. 3850-3851 IN W.P.(C) NO. 202/1995  
(WITH APPLN. (S) FOR IMPLEADMENT AND DIRECTIONS)

I.A.NOS. 3862-3863 IN W.P.(C) NO. 202/1995  
(FOR IMPLEADMENT AND DIRECTIONS)

302 : CATEGORY II MATTERS RELATING TO NATIONAL  
PARKS/WILDLIFE SANCTUARIES:

I.A.NO. 1308/2005 AND I.A.NOS. 1323/2005, 1455/2005 IN  
I.A.NO. 1308/2005, 1468/2006 IN 1455/2005  
AND 1478/2006 IN I.A.NO. 1308/2005 in IN W.P.(C) NO.  
202/1995  
(FOR DIRECTIONS, INTERVENTION AND EXEMPTION FROM FILING  
O.T.)

I.A.NO. 1606/2006 IN W.P.(C) NO. 202/1995  
(FOR CLARIFICATION/DIRECTIONS)

I.A.NO. 2011/2007 IN W.P.(C) NO. 202/1995  
(FOR MODIFICATION/DIRECTIONS AND PERMISSION)

I.A.NO. 2580/2009 AND 2669 IN I.A.NO. 2580/2009 IN W.P.(C)  
NO. 202/1995  
( REPORT OF CEC IN APPLN. NO. 1041 AND DIRECTIONS)

I.A.NO. 2601/2009 IN W.P.(C) NO. 202/1995  
(FOR PERMISSION)

I.A.NO. 2066/2007 @ C.P.NO. 133/2007 IN W.P.(C) NO. 202/1995

I.A.NO. 2202-2203/2008, 2915-2917/2010, 2929-2931 IN  
2202-2203/2008, 3308-3310/2011 IN 2202-2203, 3422/2012 IN  
2929-2931 IN W.P.(C) NO. 202/1995  
(FOR DIRECTIONS, EXEMPTION FROM FILING O.T., INTERVENTION,  
MODIFICATION/CLARIFICATION  
OF RECOMMENDATION OF CEC DT. 16.09.2008, IMPLEADMENT AND  
MODIFICATION)

I.A.NO. 2638-2639/2009 IN W.P.(C) NO. 202/1995  
(FOR PERMISSION AND EXEMPTION FROM FILING O.T.)

I.A.NO. 3067-3068/2011 IN W.P.(C) NO. 202/1995  
(FOR PERMISSION AND EXEMPTION FROM FILING O.T.)

I.A.NO. 3364-3365/2012 IN W.P.(C) NO. 202/1995  
(FOR PERMISSION AND EXEMPTION FROM FILING O.T.)

I.A.NO. 3565/2013 IN W.P.(C) NO. 202/1995  
(FOR DIRECTIONS)

I.A.NO. 3610/2013, 3864-3866, 3867-3869 AND 3870-3872 IN  
W.P.(C) NO. 202/1995  
(FOR DIRECTIONS, IMPLEADMENT AND EXEMPTION FROM FILING O.T.)

I.A.NO. 3640/2013 IN W.P.(C) NO. 202/1995  
(REPORT OF CEC IN APPLN. NO. 1236)

I.A.NO. 3830/2014 IN W.P.(C) NO. 202/1995  
(REPORT OF CEC IN APPLN. NO. 1346)

I.A.NO. 3118-3120/2011 IN  
W.P.(C) NO. 202/1995  
(FOR IMPLEADMENT, PERMISSION AND EXEMPTION FROM O.T.)

I.A.NO. 1574/2006 IN W.P.(C) NO. 202/1995  
(REPORT OF CEC IN APPLN. NO.845)

I.A.NO. 3697/2013 IN W.P.(C) NO. 202/1995  
(REPORT OF CEC IN APPLN. NO.1364)

I.A.NO. 3750-3751/2014 IN W.P.(C) NO. 202/1995  
(FOR INTERVENTION AND CLARIFICATION/MODIFICATION OF ORDER  
DT. 06.02.2012)

I.A.NO. 3783/2014 IN 3675/2013 IN W.P.(C) NO. 202/1995  
(FOR CLARIFICATION OF CT'S ORDER DT. 21.10.2013)

I.A.NO. 3789/2014 IN W.P.(C) NO. 202/1995  
(FOR DIRECTIONS AND PERMISSION)

I.A.NO. 3807-3808/2014 IN W.P.(C) NO. 202/1995  
(FOR IMPLEADMENT, DIRECTIONS AND PERMISSION)

I.A.NO. 3817-3818/2014 IN W.P.(C) NO. 202/1995  
(FOR PERMISSION AND EXEMPTION FROM FILING O.T.)

I.A.NO. 3824-3825/2014 IN W.P.(C) NO. 202/1995  
(FOR PERMISSION AND EXEMPTION FROM FILING O.T.)

I.A.NO. 3837-3839/2015 IN W.P.(C) NO. 202/1995  
(FOR PERMISSION, INTERVENTION AND EXEMPTION FROM FILING  
O.T.)

I.A.NO. 3842/2015 IN W.P.(C) NO. 202/1995  
(REPORT OF CEC IN APPLN. NO.1375)

I.A.NO. 3843/2015 IN W.P.(C) NO. 202/1995  
(REPORT OF CEC IN APPLN. NO. 1385)

I.A.NO. 3844 & 3861/2015 IN W.P.(C) NO. 202/1995  
(REPORT OF CEC IN APPLN. NO.1386 AND PERMISSION)

I.A.NO. 3050/2011 IN W.P.(C) NO. 202/1995  
(FOR DIRECTIONS)

I.A.NO. 3470/2012 IN W.P.(C) NO. 202/1995  
(FOR DIRECTIONS)

I.A.NO. 3645-3647/2013 IN W.P.(C) NO. 202/1995  
(FOR IMPLEADMENT, DIRECTIONS AND EXEMPTION FROM FILING O.T.)

I.A.NO. 3700-3702/2013 IN W.P.(C) NO. 202/1995  
(FOR IMPLEADMENT, DIRECTIONS & EXEMPTION FROM FILING O.T.)

I.A.NO. 3752/2014 IN W.P.(C) NO. 202/1995  
(FOR PERMISSION)

I.A.NO. 3828-3829/2014 IN W.P.(C) NO. 202/1995  
(FOR PERMISSION AND EXEMPTION FROM FILING O.T.)

I.A.NO. 3294/2011 IN W.P.(C) NO. 202/1995  
(FOR CLARIFICATION OF ORDER DT. 12.12.1996)

I.A.NO. 1373/2005 AND 1389/2005, 1696/2006 IN I.A.NO.  
1373/2005 IN W.P.(C) NO. 202/1995  
(FOR DIRECTIONS)

I.A.NO. 2645/2009 IN APPLICATION NO. 1101 IN W.P.(C) NO.  
202/1995  
(FOR PERMISSION)

I.A.NO. 3694-3695/2013 IN W.P.(C) NO. 202/1995  
(FOR PERMISSION AND EXEMPTION FROM FILING O.T.)

I.A.NO. 1697/2006, 2595-2596/2009 WITH 2002-2004/2007 IN  
W.P.(C) NO. 202/1995  
(FOR CLARIFICATION/MODIFICATION OF ORDER DT. 14.02.2000 AND  
PERMISSION TO BRING ON RECORD ADDL. FACT AND EXEMPTION FROM  
FILING O.T.)

I.A.NO. 920/2003 IN I.A.NO. 703/2001 AND 988/2003,  
1129/2004, 1151/2004 IN 920/2003 IN W.P.(C) NO.  
202/1995

(FOR INTERVENTION, DIRECTION, MODIFICATION/CLARIFICATION OF  
ORDER DT. 25.08.2003 AND SEEKING LEAVE TO WITHDRAW AFFIDAVIT  
OF FISHERIES DEPARTMENT & FOREST DEPARTMENT)

W.P.(C) NO. 337/1995  
(WITH APPLN. (S) FOR DIRECTIONS AND VACATING STAY AND  
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DIRECTIONS AND INTERVENTION AND PERMISSION AND DIRECTIONS  
AND INTERVENTION AND EXEMPTION FROM FILING O.T. PERMISSION  
AND PERMISSION AND PERMISSION)

WITH CONMT.PET.(C)NO.326/1998 IN W.P.(C)NO.337/1995

W,P.(C)NO.672/1998  
(PERMISSION TO FILE ADDL.DOCUMENTS ON RECORD)

I.A.NOS.179/2015, 185/2015 & 188/2015 IN W.P.(C)NO.337/1995  
(FOR MODIFICATION OF ORDER DATED 27.01.2015 AND IMPLEADMENT)

WITH W.P.(C)No.47/1998  
(WITH APPLN.(S) FOR PERMISSION AND DIRECTIONS AND AMENDMENT  
OF PRAYER PORTION AND RESTORATION AND EXEMPTION FROM FILING  
O.T. AND OFFICE REPORT)

SLP(C) NO. 1474/1998  
(EXEMPTION FROM FILING O.T.AND OFFICE REPORT)

I.A.NO.S. 3846-3847/2015 IN W.P.(C) NO. 202/1995  
(FOR PERMISSION AND EXEMPTION FROM FILING O.T.)

I.A.NO. 3852-3854/2015 IN W.P.(C) NO. 202/1995  
(FOR INTERVENTION, PERMISSION AND EXEMPTION FROM FILING O.T.)

I.A.NO. 3855-3857/2015 IN W.P.(C) NO. 202/1995  
(FOR INTERVENTION, PERMISSION AND EXEMPTION FROM FILING O.T.)

303 : CATEGORY - III :MATTERS RELATING TO EXEMPTIONS FROM  
THE PAYMENT OF THE NPV:

I.A.NO. 2388/2008 IN W.P.(C) NO. 202/1995  
(FOR EXEMPTION FROM PAYMENT OF NPV)

I.A.NO. 2506/2009 ALONGWITH I.A.NO.2666/2009 WITH I.A.NO.  
2673/2009 WITH I.A.NO. 2737/2009 IN W.P.(C) NO. 202/1995  
(FOR EXEMPTION FROM PAYMENT OF NPV)

I.A.NO. 2686/2009 IN W.P.(C) NO. 202/1995  
(FOR MODIFICATION)

I.A.NO. 2707/2009 IN W.P.(C) NO. 202/1995  
(FOR PERMISSION)

I.A.NO. 2717/2009 IN I.A.NO. 1135-1136/2004 IN W.P.(C) NO.  
202/1995  
(FOR DIRECTIONS)

I.A.NO. 3212/2011 IN W.P.(C) NO. 202/1995  
(For exemption from payment of NPV)

I.A.NO. 3594-3596/2013 IN W.P.(C) NO. 202/1995  
(FOR IMPLEADMENT, DIRECTIONS AND STAY)

I.A.NO. 3626/2013 IN I.A.NO. 2908-2909 IN W.P.(C) NO.  
202/1995  
(FOR DIRECTIONS)

I.A.NO. 3788/2014 IN W.P.(C) NO. 202/1995  
(FOR DIRECTIONS/PERMISSION)

I.A.NO. 3826/2014 IN W.P.(C) NO. 202/1995  
(FOR EXEMPTION FROM PAYMENT OF NPV)

I.A.NO. 2781/2010 IN W.P.(C) NO. 202/1995  
(FOR DIRECTIONS)

I.A.NO. 2247/2008 IN W.P.(C) NO. 202/1995  
(FOR DIRECTIONS)

304: CATEGORY IV : MATTERS RELATING TO COMPLIANCE OF THE  
SUPREME COURT ORDERS:

I.A.NO. 3063/2011 IN I.A.NO. 1868/2007 IN W.P.(C) NO.  
202/1995  
(REPORT OF CEC REGARDING LIME STONE MINING & EXPORT TO  
BANGLADESH )

I.A.NO. 993/2003 IN 836/2002 AND 895/2003 IN W.P.(C) NO.  
202/1995  
(RECOMMENDATION OF CEC IN I.A.NO. 836 & 895)

I.A.NO. 2722-2725/2009 IN W.P.(C) NO. 202/1995  
(FOR INTERVENTION, DIRECTION, EX-PARTE AD-INTERIM STAY AND  
EXEMPTION FROM FILING O.T.)

I.A.NO. 976/203 IN I.A.NO. 727/2001 IN W.P.(C) NO. 202/1995  
(RECOMMENDATION OF CEC IN I.A.NO.727)

I.A.NO. 1157/2004 AND I.A.NO. 2085/2007, 3305/2011 IN  
I.A.NO. 1157 WITH I.A.NO. 2743-2745/2009 IN W.P.(C) NO.  
202/1995  
(REPORT OF C.E.C. FOR APPROPRIATE DIRECTIONS AND  
INTERVENTION AND IMPLEADMENT, STAY AND EXEMPTION FROM FILING  
O.T.)

I.A.NO. 2212/2008, 2272/2008 IN 2212/2008 ALONGWITH I.A.NO.  
2362-2363/2008, I.A.NO. 3062/2011 IN I.A.NO. 2212 IN W.P.(C)  
NO. 202/1995  
(FOR IMPLEADMENT AND DIRECTIONS)

W.P.(C) NO. 688/2013

305: CATEGORY V : MATTERS FOR FORMAL DISPOSAL:

I.A.NOS. 826/2002 AND 955/2003. 958/2003 IN 566/2000, 985/2003 IN 826/2002, 1001-1001A/2003, 1013-1014/2003, 1016-1018./2003, 1046/2004, 1047/2004, 1137/2004, 1180-1181/2004, 1182-1183/2004 IN 566/2000, 1196/2004 IN 1046/2004, 1208-1209/2004, 1301-1302/2005, 1303-1304/2005, 1318/2005, 1319/2005, 1325, 1365-1366/2005, 1384/2005, 1441/2005, 1475-1476/2006, 1513/2005 IN 566/2000, 1573/2006, 1597/2006 IN 826/2002, 1634/2006 IN 1441/2005, 1676/2006 IN 566/2000, 1721/2007 IN 1597/2006, 1785-1786/2007 IN 1441/2005, 1993/2007, 2013/2007, 2074-2076/2007 IN 566/2000, 2230-2231/2008 IN 566/2000, 2240-2241/2008 IN 1164/2004, 2820-2821/2010 IN 1634/2006 IN W.P. (C) NO. 202/1995

(FOR RECOMMENDATION OF C.E.C., MODIFICATION OF CT'S ORDER DT. 29/30-10-2002, DIRECTIONS/MODIFICATION, CLARIFICATION, IMPLEADMENT, EXEMPTION FROM FILING O.T., EXEMPTION FROM DEPOSITING N.P.V., INTERVENTION, REPORT OF C.E.C. IN I.A.NO. 1137 & ELEXATION IN N.P.V.)

I.A.NO. 1179/2004 IN 675-676/2001 AND 957/2003 IN 675-676/2001 IN W.P. (C) NO. 202/1995  
(RECOMMENDATION OF CEC)

I.A.NO. 1757-1758/2007, 1858-1859/2007 IN 1757-1758/2007 IN W.P. (C) NO. 202/1995  
(FOR IMPLEADMENT, DIRECTIONS, EXEMPTION FROM FILING O.T. AND INJUNCTION)

I.A.NO. 2264-2267/2008 AND 2268-2271/2008 IN W.P. (C) NO. 202/1995  
(FOR IMPLEADMENT, DIRECTIONS, INTERIM RELIEF AND EXEMPTION FROM FILING O.T.)

I.A.NO. 2616-2617/2009 IN 1620/2006 IN W.P. (C) NO. 202/1995  
(FOR DIRECTIONS AND STAY)

I.A.NO. 2618/2009 IN 2245-2246/2008 IN W.P. (C) NO. 202/1995  
(FOR RESTORATION OF I.A.NOS. 2245-2246)

I.A.NO. 2775/2009 IN W.P. (C) NO. 202/1995  
(FOR DIRECTIONS)

306: (MINING (291 A') :

I.A.NO. 2216/2008 IN 2168/2007 IN 1413/2005 AND 2291-2292/2008 IN 2168/2007, 2336/2008 IN 2291-2292/2008, 2378/2008 IN 2164/2008, 2379/2008 IN 2167/2007, 2392/2008 IN 2168/2007, 2428-2429/2008 IN 2167/2007, 2430-2431/2008 IN 2168/2007. 2479/2009 IN 2392/2008, 2480/2009 IN 2379/2008, 2511/2009 IN 2439/2008, 2534/2009 IN 2439/2008, 2541/2009 IN 2167/2007 IN W.P.(C) NO. 202/1995  
(FOR IMPLEADMENT, DIRECTIONS, PERMISSION TO FILE ADDL. AFFIDAVIT, INTERVENTION AND MODIFICATION)

I.A.NO. 1493/2006 @ C.P.NO. 280/2003 IN W.P.(C) NO. 202/1995

I.A.NO. 1768/2007 ALONGWITH 1426/2005 IN W.P.(C) NO. 202/1995  
(FOR DIRECTIONS)

I.A.NO. 3802-3803/2014 IN W.P.(C) NO. 202/1995  
(FOR IMPLEADMENT AND DIRECTIONS)

I.A.NO. 1595-1596/2006 IN W.P.(C) NO. 202/1995  
(FOR IMPLEADMENT AND DIRECTIONS)

I.A.NO. 2348-2349/2008 IN W.P.(C) NO. 202/1995  
(FOR IMPLEADMENT AND DIRECTIONS)

I.A.NO. 3497-3498/2012 IN W.P.(C) NO. 202/1995  
(FOR IMPLEADMENT AND DIRECTIONS)

## CATEGORY - VI: MATTERS PROPOSED FOR TRANSFER TO NGT

307: VI(1) :FOREST LANDS INVOLVED IN THE MINING LEASES TRANSFER TO JP CEMENT LTD.

I.A.NO. 2782/2010, 2939-2940/2010 IN 2782, 3023-3024/2011 WITH 2469/2009, 3030/2011 & 3032/2011 IN I.A.NO. 2939-2340, 3877 IN 2469 IN W.P.(C) NO. 202/1995  
(FOR PERMISSION, INTERVENTION, DIRECTIONS, EXEMPTION FROM FILING O.T. AND PERMISSION TO BRINGING ADDL. DOCUMENTS ON RECORD, INTERIM DIRECTIONS AND PERMISSION TO FILE ADDL. AFFIDAVIT)

W.P.(C) NO. 130/2011  
(OFFICE REPORT)

308: VI (2) REPORT OF THE CEC REG. WESTERN GHATS:

I.A.NO. 3620/2013 IN W.P.(C) NO. 202/1995  
(REPORT OF CEC IN APPLN. NO.1209)

VI (3) CONSTRUCTION OF HOTEL AT MCLEODGANG ON FOREST LAND IN VIOLATION OF FC ACT:

I.A.NO. 1991/2007, 3117/2011 IN W.P.(C) NO. 202/1995  
(FOR DIRECTIONS AND SETTING ASIDE REPOPRT OF C.E.C. DT.  
18-09-2008)

VI (4) ILLEGAL FELLING OF TREES AND ROAD CONSTRUCTION IN WILDLIFE SANCTUARIES IN KARNATAKA:

I.A.NO. 2530-2531/2009 IN W.P.(C) NO. 202/1995  
(FOR IMPLEADMENT AND DIRECTIONS)

311:I.A.NOS.3799-3801/2014 IN W.P.(C)NO.202/1995

(FOR INTERVENTION AND DIRECTIONS AND EXEMPTION FROM FILING  
O.T.)

314:I.A.NOS.3875-3876 IN W.P.(C)NO.202/1995

(FOR IMPLEADMENT AND DIRECTIONS)

315:

I.A.NOS.3889-3890 IN W.P.(C)NO.202/1995  
(FOR IMPLEADMENT AND DIRECTIONS)

316:

I.A.NOS.3912-3913 IN W.P.(C)NO.202/1995  
(FOR IMPLEADMENT AND DIRECTIONS)

317:

I.A.NOS.3914-3915 IN W.P.(C)NO.202/1995  
(FOR IMPLEADMENT AND DIRECTIONS/PERMISSION)

318:

I.A.Nos.3859-3860 in W.P.(C)No.202/1995  
(For impleadment and directions)

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Mr. Amit Kumar Singh, Adv.

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Mr. Pawan Kumar Shukla, Adv.  
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Mr.R.Balasubramanian, Adv.  
Mr.K.Subba Rao, Adv.  
Mr.M.Khairati, Adv.  
Mr.Vishnu Shanker Mishra, Adv.  
Mr.Avinash Sharma, Adv.  
Mr.Bhakti Vardhan Singh, Adv.

Mr. D.S. Mahra, Adv.

Mr. Subramanian Prasad, Sr. Adv., AAG

Mr. B. Balaji, Adv.

Mr. R. Rakesh Sharma, Adv.

Mr. Dhruv Mehta, Sr. Adv.

Mr. Yashraj Singh Deora, Adv.

Ms. Shreya Agrawal, Adv.

Mr. Ninad Laud, Adv.

Mr. Jayant Mohan, Adv.

Mr. Sumit Goel, Adv.

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Mr. Chander Uday Singh, Sr. Adv.

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Mr.Aishwarya pathak, Adv.

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Mr.Pradeep Rai, Adv.

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Ms. Sharmila Upadhyay, Adv.

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Mr. Abhishek Chaudhary,Adv.

for Dr.Prafulla Hegde Mr.Bhavanishankar V.Gadnis, Adv.

Mines

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Mr.Pragyan Sharma, Adv.

Mr.Shikhar Garg, Adv.

Mr.P.V.Yogeswaran, Adv.

Mr.Jayant Bhushan, Sr.Adv.

Mr.Vikrant Singh Bais, Adv.

Mr.Karanveer Jindal, Adv.

Ms.Pragati Neekhara, Adv.

Mr.Nishant R.Katneshwarkar, Adv.  
Mr.Arpit Rai, Adv.

Mr.Suryanarayana Singh, AAG  
Ms.Pragati Neekhra, Adv.

Mr.V.G.Pragasam, Adv.  
Mr.Prabu Ramasubramanian, Adv.

Mr.K.L.Janjani, Adv.  
Mr.M.S.Kachawa, Adv.  
Mr.Pankaj Kr.Singh, Adv.

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Mr.Avnessh Arputham, Adv.  
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Mr.P.R.Ramasesh, Adv.  
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Mr.Aruneshwar Gupta, Adv.

Mr.Ranjan Mukherjee, Adv.

Mr.Rajiv Mehta, Adv.

Mr.G.Prakash, Adv.

Mr.Ashok Mathur, Adv.

Mr. Ashok Kumar Juneja, Adv.

Mr. Ejaz Maqbool, Adv.

Mr. Chand Qureshi, Adv.

Ms. Kamini Jaiswal, Adv.

Ms. Sumita Hazarika, Adv.

Mr. Rajeev Kumar Sharma, Adv.

Mr. Ajit Pudussery, Adv.

Mr. K. R. Sasiprabhu, Adv.

Mr. Vishwajit Singh, Adv.

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Mr. Shankar Divate, Adv.

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Ms. Aruna Gupta, Adv.

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Mr. Ravindra K. Adsure, Adv.

Mr. Rajesh Prasad Singh, Adv.

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Mr. Annam D. N. Rao, Adv.

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Mr. Anil Kr. Jha, Adv.

Mr. B. S. Banthia, Adv.

Mr. Shail Kr. Dwivedi, Adv.

Mr. Naresh K. Sharma, Adv.

Mr. V. K. Sidharthan, Adv.

Mr. Rajesh Singh, Adv.

Mr.Jagji Singh Chhabra, Adv

Mr.Arvind Kumar Sharma, Adv.

Mr.Kamlendra Mishra, Adv.

Mr.Pramod Dayal, Adv.

Mr.Shakil Ahmed Syed, Adv.

Mr.Mukesh K.Giri, Adv.

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Mr.R.Venkataramani, Sr.Adv.

Mr.G.N.Reddy, Adv.

Mr.Yashraj Bundela, Adv.

Mr.Rajeev Sharma, Adv.

Mr.G.Ramakrishna Prasad, Adv.

Mr.B.Suyodhan, Adv.

Mohd.Wasay Khan, Adv.

Ms.Filza Moonis, Adv.

Mr.Rajiv Mehta, Adv

Mr.Ramesh Babu, M.R.,Adv.

Mr.Mohan Prasad Meharia, Adv.

Mrs.Anil Katiyar, Adv.

Mr.T.C.Sharma, Adv.

Mr.R.Ayyam Perumal, Adv.

Mr.Jatinder Kr.Bhatia, Adv.

Mr.M.L.Lahoti,Applicant in person

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M/s.Mitter & Mitter & Co., Advs.

Mr.Parijat Sinha, Adv.

Ms. Reshmi Rea Sinha, Adv.  
Mr. S.C. Ghosh, Adv.  
Mr. Gourav Ghosh, Adv.  
Mr. Somnath Banerjee, Adv.

Ms.Madhu Sikri, Adv.

Mr.harish Pandey, Adv.

Mr.P.S.Sudheer, Adv.

Mr.Mohan Pandey, Adv.

Mr.Shiv Kumar Suri, Adv.

M/s.J.S.Wad & Co., Adv.

Mr.Mohit Abraham, Adv.

Mr.Yashraj Singh Deora, Adv.

Mr.Jayant Mohan, Adv.

Mr.V.Balachandran, Adv.

Mr.Vijay Kumar, Adv.

Mr.K.Rajeev, Adv.

Mr.Badri Prasad Singh, Adv.

Mr.Ambhoj Kr.Sinha, Adv.

Mr.Devashish Bharuka, Adv.

Mr.Harshvardhan Jha, Adv.

Ms.Yugandhara Jha, Adv.

Mr.Kunal Verma, Adv.

Mr.M.P.Jha, Adv. (NP)

Mr.Nikhil Nayyar, Adv.

Mr.Pawan Upadhyay, Adv.

Mr.Sarvjit Pratap Singh, Adv.

MS.Sharmila Upadhyay, Adv.

Mr.S.K.Sinha, Adv.

Mr.Manish Kumar Saran, Adv.

Mr.T.N.Gupta, Adv.

Mr.Ravindra Kumar, Adv.

Ms.Asha G.Nair, Adv.

Mr.Vimal Chandra Dave, Adv.

Mr.T.Harish Kumar, Adv.

Mr.Sanjeeb Panigrahi, Adv.

Mr.Sibo Sankar Mishra, Adv.

Mr.Hari Shanker K., Adv.

Ms.Aruna Gupta, Adv.

Mr.Nitin Kr.Thakur, Adv.

Mr.Chirag M.Shroff, Adv.

Ms.Sudha Gupta, Adv.

Mr.Chanchal Kr.Ganguly, Adv.

Mr.Ranbir Yadav, Adv.

M/s.Karanjawala & Co., Adv.

Mr.Prakash Kr.Singh, Adv.

Dr. (Mrs.)Monika Gosain, Adv.

Mr.Jayant Bhushan, Sr.Adv.

Mr.Karamveer Jindal, Adv.

Mr.Varinder Kr.Sharma, Adv.

Mr.Ashok Mathur, Adv.

Ms.Nupur Choudhary, Adv.

Mr.Apoorv Kurup, Adv.

Mr.C.D.Singh, Adv.

Mr.Snehasish Mukherjee, Adv.

Mr.Alok Pathak, Adv.

Mr.S.R.Singh, Sr.aDv.

Mr.Anurag Tomar, Adv.

Date : 05/10/2015 These applns. were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE ARUN MISHRA  
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

UPON hearing the counsel the Court made the following

O R D E R

On our request, Shri Harish Salve, the learned *amicus curaie* has given us a brief note on the matters pending before the Green Bench in different categories. He has also made certain suggestions for early disposal of those matters. He has exchanged the aforesaid note with Shri Ranjit Kumar, the learned Solicitor General of India, who represents the Union of India, Shri K.K. Venugopal, learned senior counsel, who appears for some of the parties.

The learned *amicus* has classified the matters pending before the Green Bench under different heads such as : i) matters relating to wood based industries, ii) matters relating to National Parks/Wildlife sanctuaries, iii) matters relating to exemptions from the payment of the NPV etc.etc.

We intend to take up the First Category, viz. Matters relating to Wood based industries.

CATEGORY I - MATTERS RELATING TO WOOD BASED INDUSTRIES:

We have heard Shri Harish Salve, learned *amicus curiae*, Shri Ranjit Kumar, learned Solicitor General of India, Shri K.K. Venugopal, learned senior counsel and other learned senior counsel/counsels. Accordingly, we pass the following orders :

(i) The State Level Committees for Wood-Based Industries ("SLCs") are, subject to the compliance of the prescribed guidelines and procedure, authorized to take decisions regarding the grant of license/permission to the wood-based industries;

(ii) In each State/UT for which the SLC has so far not been constituted, the SLC under the Chairmanship of the Principal Chief Conservator of Forests with a representative of the Ministry of Environment and Forest and Climate Change ("MoEFCC") and an officer of the State Forest Department/Industries Department not below the rank

of the Chief Conservator of Forests/ equivalent rank will immediately be constituted;

(iii) The MoEF is authorized to issue appropriate guidelines in conformation with the orders and directions issued by this Court and also the existing guidelines to the SLCs relating to assessment of timber availability for wood-based industries and grant of license/permission to the wood-based industries including addition of new machineries and also utilization of amounts recovered from the wood-based industries and connected matters;

(iv) Any person aggrieved by the decision taken by the SLC may file an appeal before the MoEFCC seeking appropriate relief within 60 days' time. If, for any reason, any person is aggrieved by the orders so passed in the appeal, he may prefer an appropriate petition/application/appeal before the appropriate forum/Court for grant of appropriate relief(s).

We also permit the MoEFCC to condone the delay, if any, in filing an appeal, if sufficient cause is made out by the applicant(s)/appellant(s).

The amounts lying with the respective State Forest Departments (recovered from wood based industries) will be utilized for the purpose of afforestation only.

The respective State Forest Departments will intimate the amount(s) spent by them for afforestation purpose to MoEFCC at the earliest.

With the aforesaid observations and directions, we dispose of the Interlocutory Applications/matters specified in Annexure-I to the note supplied by Shri Harish Salve, learned *amicus curiae*.

## II. MATTERS RELATING TO NATIONAL PARKS AND WILDLIFE SANCTUARIES:

Now we come to matters relating to National Parks and Wildlife Sanctuaries.

At the time of hearing on the aforesaid subject, certain suggestions are made by the learned *amicus curiae* and other senior counsels. By incorporating them, we pass the following order(s):

All matters for grant of permissions for implementation of projects in areas falling in National parks/sanctuaries, including rationalization of boundaries etc. will be considered by the Standing Committee of the National Board for Wildlife ("NBWL") on its own merits and in conformity with the orders and directions passed by this Court from time to time, i.e. on 14.02.2000, 16.12.2002, 13.11.2000, 9.5.2002, 25.11.2005 and 14.09.2007 and other subsequent clarificatory orders/judgment(s) passed by this Court including the Goa Foundation Judgment, i.e. Goa Foundation Vs. Union of India & Ors., reported in (2014) 6 SCC 590.

We request the NBWL to furnish a copy of the orders passed by it within 30 days' time to the C.E.C. The C.E.C. is at liberty, if, for any reason, they are aggrieved by the decision of the Standing Committee of NBWL to approach this Court by filing an appropriate petition/application.

In all those matters where there is already decision of the Standing Committee of the NBWL shall abide the parties with all the conditions imposed therein.

If any party is aggrieved by the decision of the Standing Committee of the NBWL, they are at liberty to approach an appropriate forum for appropriate relief(s).

De-link I.A.Nos.2202-2203/2008, 2915-2917/2010, 2929-2931 in 2202-2203/2008, 3308-3310/2011 in 2202-2203, 3422/2012 in 2929-2931 in W.P. (C)No.202/1995 and list separately.

With the aforesaid observations and directions, we dispose of the Interlocutory Applications/matters specified in Annexure-II to the note supplied by Shri Harish Salve, learned *amicus curiae*.

De-link I.A.NO. 3819-3822/2014 In W.P. (C) NO. 202/1995 and list separately.

**CATEGORY-III : MATTERS RELATING TO EXEMPTIONS FROM THE PAYMENT OF THE NPV:**

Various applications have been filed by different applicants to exempt them from payment of Net Present Value ('NPV'). Now all those applications will be transferred to MoEFCC by the

Registry within 45 days' time from today. The MoEFCC will consider those applications in accordance with law as expeditiously as possible.

If, for any reason, any person is aggrieved by the said decision, he shall be free to file an appropriate application/ petition before the National Green Tribunal ('NGT') within 60 days' time from the date of the order passed by the MoEFCC.

Liberty is reserved to NGT to condone the delay, if any, in approaching it within the time granted by us if a satisfactory explanation is offered by the applicant/petitioner.

With the aforesaid observations and directions, we dispose of the Interlocutory Applications/matters specified in Annexure-III to the note supplied by Shri Harish Salve, learned *amicus curiae*.

I.A.Nos.3910, 3911 of 2015 in I.A.No.3806/2014 in I.A.No.3610/2013 in W.P.(C)No.202/1995:

Taken on board.

We permit the applicant-Sagar Powertex Pvt.Ltd. to deposit the NPV with the Chief Conservator of Forests and Field Director, Sahyadri Tiger Reserve, Kolhapur within a week's time from today. If such deposit is made within the time granted by this Court, the authorities will not take any objection for such deposit and will accept the same.

With the aforesaid observations and directions, the I.A.s are disposed of.

CATEGORY IV : MATTERS RELATING TO COMPLIANCE OF ORDERS OF THIS HON'BLE COURT:

There are also several matters pending before this Court relating to compliance of the orders passed by this Court. The action that is taken by all the authorities relatable to the Forest (Conservation) Act, 1989 are appealable under Section 16(e) before the National Green Tribunal Act, 2010.

Registry is directed to transfer all those matters to the NGT for appropriate orders being passed by it, within 45 days' time from today. Once these matters are received by it, the Chairman of

the NGT will take an appropriate decision to assign these matters to an appropriate Bench/Benches constituted all over the country.

With the aforesaid observations and directions, we dispose of the Interlocutory Applications/matters specified in Annexure-IV to the note supplied by Shri Harish Salve, learned *amicus curiae*.

V. MATTERS FOR FORMAL DISPOSAL:

Adjourned.

VI. FOUR MATTERS TO BE TRANSFERRED TO N.G.T.:

Insofar as these matters are concerned, the Interlocutory Application(s) related to these four matters will be decided by the Principal Bench of the N.G.T. alone.

Registry is directed to transfer the I.A.s in the following four matters, namely : (1) Forest land involved in the mining leases transfer to J.P.Cement Ltd.; (2) Report of the CEC regarding

Western Ghats; (3) Construction of Hotel at Mcleodganj on forest land in violation of the Forest (Conservation) Act, 1980; and (4) Illegal felling of trees and road construction in Wildlife sanctuaries in Karnataka.

We request the learned Chairman of the Principal Bench of the N.G.T. to hear the aforesaid matters in a Bench presided over by him.

All the contentions of all the parties are kept open to be agitated before the said forum.

The I.A.s relating to these four matters are detailed in the Annexure VI viz.VI(1),VI(2), VI(3) and VI(4) to the note supplied by Shri Harish Salve, learned *amicus curiae* and are disposed of accordingly.

Mr.A.D.N.Rao, learned counsel, is requested to furnish the appropriate revised annexures as early as possible.

The remaining matters, i.e. Categories VII, VII(1) TO VII(11), which are mentioned in para 15 of the

note supplied by Shri Harish Salve, *amicus curiae*, shall be heard by the Green Bench at an appropriate date.

NEWLY ADDED MATTERS (WHICH ARE SHOWN SEPARATELY BY WAY OF NOTICE) :

Taken on board.

The aforesaid matters are also disposed of, in the aforesaid terms/observations/directions.

(G.V.Ramana)

(Vinod Kulvi)

AR-cum-PS

Asstt.Registrar

(LIST OF ANNEXURES ALONG WITH NEWLY ADDED MATTERS (WHICH ARE SEPARATELY SHOWN BY WAY OF NOTICE) ARE ANNEXED)

**ANNEXURE - I****I. MATTERS RELATING TO WOOD BASED INDUSTRIES****Part- A- Number of I.As. in W.P(C)202/1995 – 204****Number of Contempt Petition – 1**

<b>Sl. No.</b>	<b>I.A. No.</b>	<b>Subject Matter</b>
1.	2365/08 in 1406/05	Relating to issuance/renewal of licence of saw mills in the State of Manipur.
2.	3630/2013 in 1579-1580	Direct the respondent State and its officials to rehabilitate the members of the applicant by fully implementing the directions passed by this Hon'ble Court contained in the orders dt. 10.07.2009 and 07.05.2010 in 1579-1580(filed by Mr. Parmanand Gaur on b/o Odisha Saw mills owners)
3.	3051-3053/2011, 3423/2012 in W.P. (C) 202/1995	Application for appropriate order/direction to Respondent to furnish details of all wood based industries functioning in the State of Kerala.
4.	IA. 3114-3116/2011	Direct the Central Empowered Committee to reconsider its decision dt. 17.03.2010 of Approving 45 illegally operating Chipper units established after July 2006. (Chipper Assoc. Jagadhari)
5.	IA. 3239-3240/11	Regarding directions that the condition of distance of 10 kms. From nearby forest is not applicable to applicant's saw mill unit falling in Nagar Palika Area(on b/o Shanti Agro Products filed by Ms. Rani Chhabra) (U.P.)
6.	3302-3304/11	Regarding directions to the officials respondents to grant Saw mills license to the applicant in the same term as granted to Gulam Rasool Working under same DFO Behraich.(on b/o Mohd. Mateen filed by Mrs. Rani Chhabra) (U.P.)
7.	3326-3328/11, 3831/2014 in 3326-3328(argue in person), 3887 in 3326-3328	Regarding issuance a licence to run the saw mill of 10 K.W. for the running of his small scale industry(filed by Mr. Yash Pal Dhingra on b/o Shama Agricultural Kasht udyog.) (U.P.) (Now Petitioner-in-Person Appearing in the Matter)

Sl. No.	I.A. No.	Subject Matter
8.	3350-3352/2012, 3374-3376/12, 3377-3379/12, 3380-3382/12, 3383-3385/12, 3386-3388/12, 3416-3418/2012 with 3651-3653/2013,  with 3549-3551/2013, 3578-3579/13 in 3550 alongwith 3399-3401/2012 <b>WITH</b> 3403-3405/2012 3338-3340/2012 3341-3343/2012 3439-3441/2012 Directed to be listed a/w 3399-3401/2012 on 13.07.2012 3738/14 in 3383-3385, 3739/14 in 3403-3405, 3741/14 in 3350-3352, 3742/14 in 3374-3376, 3743/14 in 3399-3401, 3744/14 in 3439-3441,3753/14 in 3341-3343, 3754/2014 in 3549-3551	<p>Direct the respondents to withdrawal/cancel/quash the order 30.8.2011 /28.02.2011 passed by the DFO Awadh, Forest Division Lucknow, for cancellation of Saw Mill license and the order of its further re-location(filed by Mr. Alok Shukla on b/o saiyed faiz qamar)</p> <p>For setting aside the order dated 16.08.2012 and 25.10.2011 passed by Member Secy., SLC and Office order no.633 dated 10.09.2012 cancelling the licence and direction to the authorities to relocate the saw mill and transfer the licence in favour of the applicant.(filed by Mr. Manoj Kr. Mishra on b/o Mohd. Zafar,U.P.)</p> <p>Directing the respondents to permit the applicant to run their saw mills at the existing site i.e. Relocated site and quash the notice dt. 6.4.2011 and 19.08.2011 issued by the office of Divisional Director, Social Forestry division,U.P. (filed by Mr. Vivek Gupta on b/o Babu Lal &amp; Anr.)</p>
9.	3358-3360/2012, 3442/2012, 3448-3449/2012, 3506-3509/12(CDs), 3905/2015 in 3358-3360	<p>Regarding directions to stop operation of illegal saw mills in Jagdalpur circle Distt. Dantewada, Chhattisgarh and in particular stop the operation of Shri Ram Saw Mill near reserved forest area(filed by Mr. Sridhar Potaraju on b/o Rajeenish Kapur)</p>
10.	3409-3410/2012 & 3412-3414/2012	<p>Regarding direction to the respondent to grant permission to the applicant to operate the saw mill and direction to the concerned authority to issue licence of the saw mill to the applicant(filed by Dr. Kailash Chand on b/o parshuram Jaiswal and Shiv Prasad Chaurasia) (U.P.)</p>
11.	3277-3280/11 with 3749/2014 and 3760/2014 in 3277-3280	<p>Direct the concerned authorities to grant permission to the applicants above named for operting their respective Saw Mills( on behalf of M/s. Chetak Steel &amp; wood Products filed by Dr. Kailash Chand)</p>

Sl. No.	I.A. No.	Subject Matter
12.	1708-1709, 2926 in W.P. (c)No.202/95  with  2912-2913 in W.P. (c)No.202/95	<u>Andhra Pradesh Saw Mills Matter</u>  <u>I.As. Ordered/Disposed of on 25.10.2010</u>  Report/Recommendation of the CEC in compliance of the Order dated 25.10.2010 passed by this Hon'ble Court directing the CEC to consider the applications filed by the Applicants herein before the CEC for grant of Saw Mill Licence.
13.	3435-3437/2012	Regarding direction to the respondent to grant permission to set up a unit of Particle Board-cum- Flush door-cum-plywood at the Kosmi Industrial estate, Betal(MP) for utilizing the waste and veneer generated by its existing veneer unit(filed by Mr. Himanshu Shekhar on b/o M.P. Veneer)
14.	3445-3447/2012	Regarding directions to the respondent to consider the case of the applicant for grant of fresh saw mills license or license in lieu of old license on the terms and conditions imposed by the respondents(filed by Ms. Rani Chhabra on b/o Ved Prakash) (U.P.)
15.	3466/2012	For intervention, quashing and setting aside the impugned orders dated 19.03.2012 and 23.04.2012 and direct that the applicants are permitted to continue operating their plywood and veneer units without the condition of surrender of their Saw Mill licences. (filed by Mr. Anil Shrivastav on b/o M/s New India Enterprises & Ors.) (U.P.)
16.	3493-3495/2012	To direct the Respondent Nos. 2 to 3 to issue a licence to run the saw mill of 25 HP for the running of his small scale industry(filed by Mr. Jatin Zaveri on b/o Ms. Radhika Devi) (U.P.)
17.	3499-3501/2012 & 3816/14*	To direct the recommendation as contained in Para 8 (vii, viii) of Report(interim) of the CEC in IA 2423-2425,2971-73,2984-86,3040-42 & 3135-36 dated 09.03.2012 excludes District Bana from the relocation exercise in terms of recommendation & directions of CEC dated 31.05.2006 in Appln. 565 & Approve grant of licence of saw mill to the applicants by State of Bihar as per seniority list dated 23.10.2010(filed by Mr. Rajesh Singh on b/o Mahendra Prasad Sharma) (Bihar)  *For Modification of Court's Order dated 30.03.2012 (filed on 16.09.2014 by Mr. Rajesh Singh, Advocate on b/o Mahendra Prasad Sharma & Ors.)

Sl. No.	I.A. No.	Subject Matter
18.	3530-3531/2012	For quashing the resolution No.2563 dated 16.08.12 issued by Deptt. Of Environment & Forests, Govt. Of Bihar reg. Seniority list of surplus licenced saw mills with regards to relocation of excess number of saw mills and directing the State of Bihar to make a fresh seniority list etc.(filed by Dr. S. K.Verma on b/o M/s. Bhargo Timber & Ors.
19.	3534-3535/2012	Direct the concerned department or authority or committee to grant permission for the existing micro unit of applicant's saw mill for carrying out sizing at imported timber and domestic wood works, seasoning and sawing frames of windows door's earning works further sea fold timber(filed by Mr. R. Sathish on b/o K Mariappan) (Tamil Nadu)
20.	3548/2012  and 3858/2015 in 3548	<u>3548/2012</u> Direct the respondent to consider and grant approval for re-opening the applicant members associations saw mills in the category of units on condition that they exclusively run only on the imparted timber and not indulging in any activity interfering with or eroding any forest cover(filed by Mr. Rakesh Kr. Sharma on b/o Tamil Nadu timber merchants saw mills owners federation)  <u>3858/2015</u> To direct the CEC to consider and grant approval for issuance of temporary licenses to the applicant Federations Saw Mills pending the final outcome of the assessment study; (b) to direct the State Level Committee to process the application filed by the petitioner Members for grant of license for vertical band saw mills as directed by the CEC vide its members of the meeting dated 29.07.2013
21.	3558-3560/2013	For quashing the notification NO.2563 dated 16.08.2012 issued by Deptt. Of Environment & Forest, Govt. Of Bihar, whereby and whereunder it has been decided that unlicensed saw mill, whose applications for grant of licence are pending consideration for a very longer time before the licensing authorities and licences were not granted without assigning any reason, will be ousted and will not be included in the seniority list of saw mills(filed by Mr. Himanshu Shekhar on b/o Vishwakarma katha shilpi vikas samitee, Bihar)
22.	3566-3567/2013, 3568-3569/13, 3570-3571/13, 3572-3573/13, 3574-3575/13 & 3576-3577/13	Directing the concerned respondent to allow the applicant to continue its secondary manufacturing activities of Flush Door by quashing the notice dated 14.12.2012 & grant appropriate licence since to be applicants' pasting unit(filed by Mr. Himanshu Shekhar on b/o M/s. New Ambica Agrotech & ors.(Andhra Pradesh)

Sl. No.	I.A. No.	Subject Matter
23.	3590-3591/2013	For referring the matter to CEC and pass appropriate orders after receiving its report relating to the renewal of licence of the Veneer Unit(filed by Mr. C.N. Sreekumar on b/o N.P. Unikrishnan) (Kerala)
24.	3602-3604/2013	For quashing the order dt.18.05.2011 passed by the DFO, South Kheri Forest Division, Lakhinpur Kheri, U.P. whereby the DFO directed the Petitioner to surrender his saw mill licence No.53/Shardanagar of the applicant and etc. Etc.(filed by Mr. Vivek Gupta on b/o Vishnu Wood Products)
25.	3607-3609/13	Quash notification No. 2563 dated 16.08.2012 issued by Deptt. Of Environment and Forest, Govt. Of Bihar, Patna whereby and where-under it has been decided that unlicensed saw mills, whose applications for grant of lincense are pending consideration for a very longer time before the lincensing authorities and licenses were not granted without assigning any reason, will be ousted and will not be included in the seniority list of saw mills etc. Etc. (filed by Mr. Himanshu Shekhar, Adv. On b/o Shankar Chirai Mill)
26.	3637-3639/2013	Direction to manufacture doors & boards at itx existing unit at Kosmi Industrial Estate, Betal(M.P) by utilizing the waste and veneer generated by its existing veneering unit(filed by Mr. Himanshu Shekhar on b/o M/s. M.P. Veneers(MP)
27.	3648-3650/2013	Quash the notices dt. 4.4.2011 and 20.08.2011 issued by the office of Divisional Forest Officer, Gonda Forest Division, whereby the applicant have been directed to close down their saw mill unit(filed by M/s. Vidhi International on b/o Mohd. Umar, U.P.)
28.	3654-3655/2013, 3656-3657/2013 & 3658-3659/2013	To direct the respondent authorities to grant licence of saw mills to the applicant under Bihar saw mills(regulations) Act, 1990 on the basis of timber availability of "Tar" Trees etc.(Filed by Mr. S.K. Verma on behalf of Saudagar Mistri and others)
29.	3663-3664/2013	Modify the condition No.1 of the order dated 29.02.2008 passed by this Hon'ble Court thereby waiving/exempting the requirement of deposit of Rs. 30 lakhs for establishment of Hallow Board Unit(filed by Mr. Himanshu Shekhar on b/o M/s. Uma Panel Board P LTD. Gujarat
30.	3668-3670/2013	Direct the State of UP/Principal Conservator of Forest, UP and the Conservator of Forests and Divisional Director Forests, to grant permission to re-open and operate the saw mill(wood cutting and shaping machine(Filed by Mr. S.S. Nehra on b/o Mr. Sushil Kumar Tiwari)

Sl. No.	I.A. No.	Subject Matter
31.	3680-3681/2013	Directions upon the respondent authorities to grant licence to the applicants for secondary units of wood based industries upon payment of licence fees and other fees (filed by Mr. Bijan Ghosh on behalf of M/s. Annapurana plywood unit II(West Bengal))
32.	3725-3727/13, 3728-3730/13 & 3731-3733/2013	<p><b><u>I.A.No. 3725-3727</u></b> Interlocutory Applications for Impleadment, Directions and Exemption from filing O.T. filed by Mr. Alok Shukla, Advocate on behalf of M/s Diamond Wood industry, praying therein as under: (i) Direct the State Level Committee to recall the decision of delisting the applicant unit dated 26.06.2013; and/or (ii) Direct the SLC to list again the applicant sawmill/veneer unit prepared for issuance of license; (iii) Direct the respondents to issue the license to the applicant.</p> <p><b><u>I.A.No. 3728-3730</u></b> Interlocutory Applications for Impleadment, Directions and Exemption from filing O.T. filed by Mr. Alok Shukla, Advocate on behalf of M/s R.A. Wooden Industries, praying therein as under: (i) Direct the State Level Committee to recall the decision of delisting the applicant unit dated 28.06.2013; and/or (ii) Direct the SLC to list again the applicant sawmill/veneer unit in list; (iii) Direct the respondent to issue license in favour of the applicant.</p> <p><b><u>I.A.No. 3731-3733</u></b> Interlocutory Applications for Impleadment, Directions and Exemption from filing O.T. filed by Mr. Alok Shukla, Advocate on behalf of M/s A.S. Plywood Industry, praying therein as under: (i) Direct the State Level Committee to recall the decision of delisting the applicant unit dated 26.06.2013; and/or (ii) Direct the SLC to list again the applicant sawmill/veneer unit prepared for issuance of license; (iii) Direct the respondents to issue the license to the applicant.</p>
33.	3746-3748/2014	Seeking directions to the Respondent for granting of the licence for functioning of the saw mill.(filed by Mr. Anoop Kumar Srivastava on b/o Wasiq Ahmad)

Sl. No.	I.A. No.	Subject Matter
34.	3757-3759/2014	Set aside the order dated 19.08.2011 passed by the Divisional Director Social Forestry division, Bulandshahar & permission to operate its saw mill situated at the present place, being 10 km. Away from the forest area(filed by Mr. Manoj Kr. Mishra on b/o Amit Goyal & Anr)
35.	3761-3762/2014	(i)Direct the respondent-State Govt. to renew/grant the licenses to the applicant saw mills; (ii) direct the respondent State Govt to permit the applicant to issue licenses to the applicant for the timber exempted from purview of the A.P. Forest Produce Transit, 1970(filed by Ms. Usha Nandini V. on b/o Sri Anjaneya Swami Saw Mill & Anr.)
36.	3768-3770/2014	Direction to the Respondent for granting of licence for functioning of the saw mill, subject to availability of woods(filed by Mr. Anoop Kr. Srivastava on b/o Ram Ashrey)
37.	3771-3773/2014	Direction to the Respondent for granting of the licence for functioning of the saw mill, subject to the availability of woods.(filed by Mr. Anoop Kr. Srivastava on b/o Nassruddin Beg.)
38.	3774-3776/2014	Direction to re-locate/set up Kattha Manufacturing Unit either in Distt. Panipat or in Karnal in Haryana(filed by Mr. Himanshu shekhar on b/o M/s. Super Kattha Industries P. Ltd.)
39.	3777-3779/2014	Consider the case of the applicant as a deemed licensee under the proviso to section 5 of Bihar Saw Mill(Regulation)Act, 1990 and direct the respondent authorities to include his name in the seniority list of saw mills of district Bhojpur, Aro, Bihar(filed by Mr. Himanshu shekhar on b/o M/s. Triveni Sharma Saw Mills.)
40.	3793-3795/2014	To direct the respondents No. 2 & 3 to issue a licence to run the saw mill of the applicant and permit the applicant to reopen and operate the saw mill at village Kanwa Tehsil Kurchana, Post Baraon ,Distt. Allahabad, UP.(filed by Mr. Yash Raj DHINGA on b/o Rohit Kr. Chaurasia)
41.	3834-3836/2014	Direct the respondents to permit the unit holders to run their saw mills at the existing site i.e. relocated site, where the permission for relocation was granted(filed by Mr. Vivek Gupta on b/o New Awadh ara Mill Vyapari Welfare(U.P)
42.	3850-3851/2015	Direct the Respondents 1 to 3 to consider the Proposed Project of the applicant's Saw Mills(filed by Mr. Surya Kant on behalf of Maharashtra Timber Industry Promoter)

Sl. No.	I.A. No.	Subject Matter
43.	3862-3863/2015	For quashing of the seniority list of saw mills of Nawada Distt. Published by the Selection Committee in terms of Resolution No. 76/2007-2675 dated 30.08.2010 issued by the Department of Environment & Forest, Govt. of Bihar, Patna (filed by Mr. Anup Jain, Advocate on behalf of Rajender Prasad Sharma)
44.	3916-3917/2015	Application for filing additional affidavit and/or correction of its earlier affidavit dated 20.02.1997 and production of additional document relating to saw mills in the state. (Filed by: Nishant R. Katneshwarkar, Advocate on behalf of State of Maharashtra).
45.	2870-2871/10 in W.P(c)No.202/95	Regarding early process and dispose of the application of the applicant before CEC seeking grant of licence for setting up of small scale industry for manufacturing wood veneers, ply-woods, doors blocks etc. (Tamil Nadu)
46.	Cont.Pet(C)No. 160/2012 in W.P(C)202/1995 (PIL(W))	Regarding violation of court's order dt. 04.03.1997 restraining grant of Saw Mill Licence and electricity connections to the illegal Saw Mills in the State of Tamil Nadu (filed by Mr. S. Gowthaman on b/o Rajasekaran)

**I.MATTERS RELATING TO WOOD BASE INDUSTRIES**  
**(CONTD.)**

**Part – B : Special Leave Petitions - 04**

Sl. No.	I.A. No.	Subject Matter
1.	SLP (C) No. 3941/2010 (Sec-XIA)	Regarding renewal of Saw Mill Licence. (Kerala)
2.	SLP (C) No. 7031/2010 (IX)	Regarding seeking permission for additional band saw machines in Nagpur were challenged before the High Court.
3.	SLP (C) No. 7648/2006 & 7649/2006 (X)	Licence issued under U.P. Establishment & Regulation of Saw Machine Rules, 1978.

**II. MATTERS RELATING TO NATIONAL PARKS/WILDLIFE SANCTUARIES****Number of I.As. in W.P(C)202/1995 – 125****Number of I.A. in W.P(C)13381/1984 – 01****Number of others Writ Petitions - 01****Number of SLP – 02**

<b>Sl. No.</b>	<b>I.A. No.</b>	<b>Subject Matter</b>
1.	1308/05 in W.P(c)No.202/95 and 1323/05, 1455/05 in 1308/05,1468/06 in 1455/05 and 1478/06 in 1308/05 with SLP(C)30622/2011(order dt. 06.02.2012)(IV-A)	<b><u>Filed by Amicus Curiae in Court</u></b> regarding depletion of population of tigers and other important animal in National Parks/Sanctuaries in the Country.
2.	1606/2006	Filed by State of Madhya Pradesh seeking clarification/directions regarding the orders dated 14.02.2000 and 25.11.2005 for management of Sanctuaries and National Parks.
3.	2011/2007 & *3908/2015	Filed by State of Madhya Pradesh for modification of order dated 12.12.1996 and grant permission to to the State to collect the minor forest produce from the National Parks and sanctuaries on a sustainable basis.  <u>3908/2015</u> Application for Withdrawal of I.A.No. 2011 on behalf of the Applicant.
4.	2580/09 and 2669 in 2580/09	<b><u>Report of CEC</u></b> :Relating to deletion of large number of mining lease areas from Netravali Wildlife Sanctuary in the State of Goa.

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Sl. No.	I.A. No.	Subject Matter
5.	2601/2009 & *3909/2015	Grant permission to the applicant allowing them to redefine the boundaries of the proposed protected areas of the state as per the plan shown as Annexure A-3 involving the exclusion the approximately 426 villages situated at or close to the boundaries of the respective protected areas and treating the approximately 192 non-strategic villages situated deeper in such areas as enclosures , on which the restriction provided under the Wildlife(protection)Act 1972 shall not apply(filed by Mr. B.S. Banthia on b/o State of M.P.)  <u>I.A.No. 3909/2015</u> Application for withdrawal of I.A.No. 2601/2009 on behalf of the Applicant.
6.	<b>2202-2203/08 in W.P(c)No.202/95 &amp; 2915-2917/10, 2929-2931 in 2202-2203/08,</b>  <b>3308-3310/11 in 2202-03, 3422/12 in 2929-2931</b>	Issuance of Notification under Section 26A of the Wild Life (Protection) Act specifying the boundaries of the Panchmarhi Sanctuary while excluding the area of the <b><u>Panchmarhi Cantonment Board.</u></b>
7.	2638-2639/09	Application for Rationalization of Boundaries & Arkot Murk Deer Wildlife Sanctuary  *Relating to diversion of land for setting up of hydro electric project on Dhauliganga River in Askot Musk Deer Sanctuary in the State of Uttarakhand.
8.	3067-3068/2011 in W.P. (C) 202/1995	Regarding permission to denotify the Karera Wildlife Sanctuary & waiving off conditions imposed by Standing Committee of National Board for Wildlife. (M.P.)
9.	3364-3365/2012	Regarding permission to continue the stone crusher in village Nayagoan which is outside the Sonchirya Sanctuary Ghatigoan Gwalior(filed by Dr.(Mrs.)Vipin Gupta on b/o Geeta Stone Crusher)
10.	3565/2013	For directions that the vehicular traffic be closed from dusk to dawn(ii) roads shall not be upgraded or widened and no new road construction should be undertaken(iii) for constituting a Task Force comprising of CWW, Forest Officers incharge etc. Pertaining to National Parks and Sanctuaries(filed by <u>Amicus Curiae</u> )

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Sl. No.	I.A. No.	Subject Matter
13.	3830/2014	<b>Report of the CEC in Application No.1346</b> filed before it by the executive Engineer, water resources division, district Karanli, Rajasthan seeking permission of the Hon'ble Supreme Court for the diversion of 16.09 ha. Of forest land for the Dohari Minor Irrigation Project, falling in Keladeri Wildlife Sanctuary, Distt. Karanli, Rajasthan.
14.	IA 3118-3120/2011 W.P(C)NO.202/1995	in Regarding permitting the applicant to construct install, operate and maintain a ropeway of caring pilgrims from Bharnath Taleti to Ambaji Temple at Girnar Hill Top through Girnar Wildlife Sanctuary in the state of Gujrat(Mr. R. S Jana on b/o Usa Breco Ltd.)
15.	1574/06 in W.P(C)No.202/95	<b>Report of CEC in Application NO. 845</b> regarding permission sought by U.P. Irrigation Department for urgent repairs of Gangao Dam situated in Panna Tiger Reserve, U.P.
16.	3697/2013	<b>Report of CEC in Appln.No.1364</b> filed before it by the Executive Engineer, Public Health Works Division, Junagarh seeking permission of this Court for the use of 0.4272 ha. of forest land in Gir Wildlife Sanctuary for laying pipeline for providing drinking water facility for the residents of 5 villages and 1 ness of Taluka Talala, District Junagarh, Gujarat
17.	3750-3751/2014	Grant permission in favour of the applicant for laying of proposed water pipeline for 3x110 MW combined cycle power project stage-II, Dholpur on existing pipeline of Stage-I for existing intake well and reservoir from National Chambal Ghariyal Sanctuary, Rajasthan(filed by Mr. K.L. Janjani on b/o Rajasthan Rajya Vidhut Uttapadan Nigam Ltd.
18.	3783/2014 in 3675/2013(Dis of)	For clarification of Court's Order dated 21.10.2013(filed by the State of J & K)  <b>Report of CEC in Appln. No. 1361</b> filed before it by the Power Development, State of Jammu and Kashmir seeking permission of the Hon'ble Court for the use of 0.21 ha of forest land for non-forest use for laying the 132 KV D/C Hiranagar-Battal Manwal Transmission line passing through the surnisar- Mansar Wildlife Sanctuary.

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Sl. No.	I.A. No.	Subject Matter
19.	3789/2014	To pass appropriated directions permitting the applicant viz. The Govt. Of India, Ministry of Defence for diversion of and for carrying out non-forestry activities in 35 Sq. Meters of forest land at East Island Wildlife Sanctuary, Andaman and Nicobar Islands for setting up Radar Station by the Indian Coast Guard (filed by Mr. B.V. Balram Das on b/o of Ministry of Defence)
20.	3807-3808/14	(a) Accord approval to the diversion of 0.9898 ha of forest land in Nellikal Reserve Forest of Nagarjun Sagar Division for laying intake pipeline and jack well pump house for the Nellikal Lift Scheme on Foreshore of Nagarjun Sagar Reservoir; and (b) Direct the UOI (MoEF) to accord clearance U/s 2 of F.C. Act, 1980 falling within Nagarjuna Sagar Srisailem Tiger Reserve (filed by Ms. Sudha Gupta, Advocate on behalf of Andhra Pradesh State Irrigation Development Corporation Ltd.) (Andhra Pradesh)
21.	3817-3818/2014	Permit the applicant to complete the work of closure of Nala to be carried out at Deori, Distt. Sarjar relating to Nirandpur Dam Project falling in Nourdehi Forest Reserve (filed by Mr. C.D. Singh on b/o State of M.P.)
22.	3824-3825/2014	For permission to carry out upgradation and rehabilitation of the existing road Tendukheda-Taradehi Maharajpur Road (MP-MDR-32-05/06) on the existing single lane with a width of 7 meters with hard shoulders which is within the existing right of way passing through Nouradehi wildlife sanctuary (filed by Mr. C.D. Singh on b/o Madhya Pradesh Public Works Deptt. Damoh)
23.	3837-3839/2015	Grant permission to the applicant for laying of the 400 KV(D/C) transmission line from Rajgarh-Karamsad (Gujrat) in Kharmom Wildlife Sanctuary, Sadarpur (Dhar) M.P. (Filed By Mr. Snehasish Mukherjee on b/o Western Region Transmission (Gujrat))

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Sl. No.	I.A. No.	Subject Matter
24.	3842/2015	<b>Report of the CEC in Application No. 1375</b> filed before it by the principal chief conservator of forests, Uttarakhand Forest Department seeking permission of the Hon'ble Supreme Court to carry out renovation/upgradation works at the Corbett Wildlife Training Centre(CWTC) located in the Corbett National Park/Corbett Tiger Reserve in the State of Uttarakhand.
25.	3844/2015 with  *3861/2015 in 3844/2015	<b>Report of the CEC in Application No. 1386</b> filed before it by Defence Research & Development Organisation(DRDO) seeking permission of the Hon'ble Supreme Court for diversion of 154.42 ha. Of forest land falling in Krishna Wildlife Sanctuary in Distt. Krishna, Andhra Pradesh for setting up of the test facility and the technical facilities.  *Application for Permission filed by Mr. B.V. Balaram Das, Adv. On behalf of Ministry of Defence, DRDO, Andhra Pradesh for ratification of CEC Report.
26.	3050/2011 in W.P. (C) 202/1995	Application for grant the direction to permit the applicant Ministry of Defence to upgrade and widen the road National Highway 31-A from existing National Highway single lane intermediate width from 0.00 to km 4.40 passing through Mahananda Wildlife Sanctuary, Distt. Darjeeling, West Bengal.
27.	3470/2012	(For Directions to PCCF Wildlife, Wildlife Dept., BDA Complex, Bhopal, M.P. To permit the Applicant to carry out upgradation and strengthening the road with a width of 3.5 meter and the length of 25 Kms. along with in Gandhi Sagar Sanctuary in State of M.P. And further allow the applicant to repair and maintain the shoulders of 1.5 mts. width on both the sides of the road. (filed by M/s AP & J Chambers on b/o M.P. Road Development Corpn.)
28.	3645-3647/2013	Direct the respondent to permit the applicant to carry out widening, ungradation and rehabilitation of existing 2 lane road to 4 lane with paved shoulder of Bhopal-Biaora(NH-12) road (Km 316/10 to Km 423/4) through the periphery of Narsingharh Wildlife Sanctuary (filed by M/s. A P & J Chambers on b/o M/s. M.P. Road Development Corp. Ltd.

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Sl. No.	I.A. No.	Subject Matter
29.	3700-3702/2013	Direct the Respondent to permit the applicant to carry out widening, upgradation and rehabilitation of existing 2 lane road to 4 lane with paved shoulder of Bhopal-Jabalpur(NH-12) passing through Ratapani Wildlife Sanctuary( filed by M/s. AP&J Chambers on b/o M.P. Road Development Corp. Ltd.)
30.	3752/2014	To permit the applicant Ministry of Defence to construct new road Flag Hill-Log Bridge Madhubala-Dokala of approximately 33.80 Km passing through Pangolakha Wildlife Sanctuary East Distt of Sikkim by the Border Roads Organization (BRO)(filed by Mr. B.V. Balaram Das, Advocate on b/o Ministry of Defence.
31.	3828-3829/2014	For permission to repair the approach Road from main Amber Road to Nahargarh Fort at Jaipur, Rajasthan which passes through the Nahargarh Wildlife Sanctuary (filed by Ms. Ruchi Kohli, Advocate on b/o JDA, State of Rajasthan)
32.	3294/11	Regarding clarification of order dt. 12.12.96 and permit the applicant to grant permission for lifting and removal of the dolomite from the forest area of Buxa Tiger Reserve in favour of North Bengal Dolomite Ltd. as per the recommendations of the committee
33.	1373/05 in W.P(C)No.202/95 and 1389/05, 1696/06 in 1373/05	Regarding diversion of land in Periyar Tiger Reserve for the purpose of constructing/dwelling units for Sabrimala Temple in Kerala.
34.	2645/09 in APPLN.1101 in W.P(C)No.202/95	Relating to seeking permission to construct two Log Huts in Sultanpur National Park, District Gurgaon.
35.	3694-3695/2013	For permission for starting Kisan Seva Kendra(PSK) Dealership of Indian Oil at Hanumant Pura, Distt. Etawah-UP falling in Rashtriya Chambal Van Vihar (filed by Mr. Nishchal Kumar Neeraj on b/o Rajesh Singh(UP)
36.	1697/2006, 2595-2596/2009 with *2002-2004/2007	Clarify/modify the order dt. 14.02.2000 in IA 548 pertaining to fishing rights of the applicant in Tawa and Barna Reservoirs. (Filed by Mr. C.D. Singh on b/o M.P. Fishries Federation(Co-operative)Ltd.)
37.	3846-3847/2015	For permission to construct 765 KV Substation Anpara 'D' Unnao Transmission line from District Sonbhadra to Unnao Passing through Kaimru wildlife Sanctuary Situated in district Sonbhadra and Mirzapur(filed by Mr. Pradeep Mishra on b/o U.P. Power Transmission Corp. Ltd.)

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Sl. No.	I.A. No.	Subject Matter
38.	3848-3849/2015	Grant permission for the construction of high Level Bridge in National Chambal Crocodile Sanctuary across Chambal River Usaidghat on Ambah-Pinahat Road(Km.24/02)(Filed by Mr. C.D. Singh, on behalf of M.P. PWD, Gwalior.)
39.	3852-3854/2015	Grant permission to the applicant for the construction of the High Level Bridge across Chambal River at Mahua Suda-Bansari(Etawah) on Hanuamantpura-Bhind (M.P.) Road in the Chambal Wildlife Sanctuary(filed by Mr. Sanjeeb Panigrahi on behalf of U.P. PWD(Etawah)
40.	3855-3857/2015	Grant permission to the applicant for the construction of the High Level Bridge across Kuwai River at Lauhana-Hanumantpura-Phoop Link Road to Umari Bhindd(MP) Road in the Chambal Wildlife Sanctuary) (filed by Mr. Sanjeeb Panigrahi on behalf of U.P. PWD
41.	3859-3860/2015	Grant permission for diverting 0.97 ha. Of forest land for non-forest purpose i.e. for laying an underground water pipeline & erecting power lines(2670 sq.mts); for laying an approach road (5208 sq mts.); for construction of transformer yard(1100 sq mts.); for construction of manifold chamber(572 sq mts.) and for laying of power cables(150 sq mts.) and other incidental and miscellaneous works for 2 lift irrigation projects namely Anupu L.1 scheme & Koppunurn L.1 scheme falling in the Nagarjuna-Srisailam Tiger Reserve (filed by MR. G. Ramakrishna Prasad on behalf of Andhra Pradesh State Irrigation Dev. Corp.)
42.	3881/2015	Grant permission to the applicant for diversion of 0.249 ha. Of land in Kolleru Wildlife Sanctuary for the purpose of construction of high levels breeds across perantalakanama drain in Km 4/2 of alapadu road in Krishna Distt. Andhra Pradesh to proceed with the construction of the proposed bridge in light of the recommendations made by the Standing Committee, National Board of Wildlife(filed by Mr. Guntur Prabhakar on b/o the State of Andhra Pradesh)

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Sl. No.	I.A. No.	Subject Matter
43.	3882-3883/2015	Granting permission to the applicant for use of 3.213 ha. Forest land for double track railway line project in Balaram Ambaji WLS, Gujrat.(filed by Mr. S.K. Dhingra on b/o Rail Vikas Nigam Ltd.)
44.	3884-3886/2015	Granting permission /direction to the applicant for use of 3.41 ha. In non-forest areas within Railway Land between the boundary of Ratapani Wildlife Sanctuary and upto 10 km. Line from Ratapani Wildlife Sanctuary involving 6.58 ha. Non-forest area of RWLS for double track railway line project in Ratapani Wildlife Sanctuary Madhya Pradesh(filed by Mr. S.K. Dhingra on b/o Rail Vikas Nagam Ltd.)
45.	3889-3890/2015	Grant permission to construct high level bridge at km 0/4 Chennai-Pullicat Road to Pasiyavaram road including forming approaches, involves use of 1.11 ha. Of forest land falls within Pullicat Bird Sanctuary, Ponneri Taluk, Thiruvallur District, Tamil Nadu(filed by Mr. B. Balaji on b/o The divisional engineer, const. & Maintenance highways deptt. T. Nadu.
46.	3898-3899/2015	Grant permission the applicant to renovate and to maintain the existing old Akona Distributory Canal and its minor from 16.60 Km. To 19 Km. Of Rangwan Canal Project, Madhya Pradesh falling in Ken Ghariyal Wildlife Sanctuary (filed by Mr. C.D. Singh on b/o State of M.P.(NowGong)
47.	3900-3901/2015	Grant permission the applicant to renovate and to maintain the existing canal system of Barna Project apart of which (5.55 Km.) is falling in the area of Singhroi Wildlife Sanctuary at the stretch, Madhya Pradesh(filed by Mr. C.D. Singh on b/o State of M.P.(Barna district)
48.	3902-3904/2014	Permission for carrying out the repairs of the Choreshwar Mahadev Temple at Choragarh, Pachmarhi within the Satpura National Park and Forest Sanctuary as specified in detail in para 22 & 23(filed by Mr. B.S. Banthia on b/o Har Har Mahadev Samiti, Madhya Pradesh)

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Sl. No.	I.A. No.	Subject Matter
49.	3912-3913/2015	Permission to resurfacing and strengthening of the exist blacktopped (BT Road) from Utumalpet to Chinnar upto Kerala State Border in Kilometer 13.20 passing through Indira Gandhi Wildlife Sanctuary/Annamalai Tiger Reserve in Tarappur District and sethu madai to topslip upto Kerala State Boarder in kilometere 13.00 passing through Indira Gandhi Wildlife Sanctuary/Annamalai Tiger Reserve, Pollachi in Coimbatore (Filed by : Mr. B. Balaji, on behalf of State of Tamil Nadu)
50.	3914-3915/2015	Permission for surfacing and strengthening of the existing blacktopped (BT) Road in NH -67 extension from Thorapalli to Kakkanallah in Kilometre 488/4 to 504/4 passing through Mudumalai Tiger Reserve Core and Mavanallah to Theppakadu (Km 19/100 to Km 21/800 and Km 23/100 to 29/100 passing through Mudumalai Tiger Reserve. (Filed by : Mr. B. Balaji, on behalf of State of Tamil Nadu)
51.	3918/2015	Allow the applicant to undertake the electrification work from Chouparan to Chordaha (the area of 18.795 hect. Falling in the Gautam Buddha Wildlife Sanctuary, District, Hazaribagh, Jharkhand) subject to fulfilment of all the terms and conditions imposed by the national board for wildlife/Ministry of Environment & Forest. (Filed by: Mr. Himanshu Shekhar, Advocate on behalf of Jharkhand Bijli Vitran Nigam Ltd.)
52.	1297/05 in W.P(C)No.202/95 alongwith I.A. No. 432 in W.P. (C) No.13381/84	<b>Report of CEC in Appln. No.592</b> Re: release of water from Panchana Dam to the Keoladeo National Park in Rajasthan.
53.	3523-3525/2012	Directions/orders permitting the applicant to establish and operate a petrol pump at village karai Block Narvas Distt. Shivpuri, MP falls within Karera Bird Sancturary (filed by Mr. Praveen Agrawal on b/o Mr. Anurag Gedia)
54.	W.P.(C)No. 47/1998 with SLP(C) 1474/1998 (IV-A)	<b>Project Tigers- Protection of Tigers population through out the Country</b> State Government is not liable to fulfil its duty caste under Art. 14-A of Constitution & Wild Life Protection, 1972.

Contd....

**Part of Annexure-II****LIST OF I.As. IN W.P. (C) 337 OF 1995 WHICH STAND DISPOSED OFF IN TERMS OF THE ORDERS OF THE COURT DATED 05.10.2015**

Where there is no recommendation of the Standing Committee of the National Board for Wild Life the matters would be referred to the Standing Committee of the National Board for Wild Life.

<b>S. NO.</b>	<b>I. A.</b>	<b>REMARKS</b>
1.	I. A. NO. 178/2015	Stands disposed off
2.	I. A. NO. 176/2015 + 177/2015	Stands disposed off
3.	I. A. NO. 186/2015 + 187/2015	To be sent to Standing Committee
4.	I. A. NO. 189/2015	Stands disposed off
5.	I. A. NO. 179/2015	Stands disposed off
6.	I. A. NO. 130 + 131	To be sent to Standing Committee
7.	I. A. NO. 128 + 129 + 144	To be sent to Standing Committee
8.	I. A. NO. 175	Stands Disposed off
9.	I. A. NO. 171 + 172	Stands disposed off
10.	I. A. NO. 170	To be sent to Standing Committee
11.	I. A. NO. 107	To be sent to Standing Committee
12.	I. A. NO. 116	To be sent to Standing Committee
13.	I. A. NO. 104 +105	To be sent to Standing Committee
14.	I. A. NO. 67/2004	To be sent to Standing Committee
15.	I. A. NO. 76	To be sent to Standing Committee
16.	I. A. NO. 119	To be sent to Standing Committee
17.	I. A. NO. 54/2004	To be sent to Standing Committee
18.	I. A. NO. 132	To be sent to Standing Committee
19.	I. A. NO. 83 + 84	To be sent to Standing Committee
20.	I. A. NO. 165	To be sent to Standing Committee
21.	I. A. NO. 164	Stands disposed off
22.	I. A. NO. 161	To be sent to Standing Committee

Contd....

**Number of other Writ Petition – 01****VI(1) FOREST LANDS INVOLVED IN THE MINING LEASES  
TRANSFERRED TO J.P. CEMENT LTD.**

Sl. No.	I.A. No.	Subject Matter
1.	2782/10, 2939-2940/10 in 2782, 3023-3024/11 WITH  2469/09 , 3030/2011 & 3032/2011 in I.A. No. 2939-2940 , 3877/2015 in 2469  With W.P(c)No.130/2011	For permission to State of U.P. To renew the mining leases to comply with the Judgment of High Court of Allahabad dt. 12.10.2007 as the land for mining purposes allegedly fall under the category of non-forest land after the settlement under the provisions of Indian Forests Act, 1927. (Jaypee Associates matter)

**VI(2) REPORT OF CEC REGARDING WESTERN GHATS**

Sl. No.	I.A. No.	Subject Matter
1.	3620/2013	<b>Report of CEC in Application No. 1209</b> filed before it by the Kudremukh Wildlife Foundation Wildcat-C and the Sahyadri Wildlife Forest Conservation Trust regarding alleged illegal diversion of forest lands for non-forest uses in the Western Ghats region in Karnataka.
2.	3897/2015	<b>Report of CEC in Application No. 952 of 2006</b> filed before it by Parisara Samrakshana Kendra and wilderness club against the diversion of forest lands falling in the ecologically sensitive Western Ghat in the State of Karnataka for laying of the new 168.289 Km Hubli- Ankola Broad Gauge Railway Line.

**VI(3) CONSTRUCTION OF HOTEL AT MCLEODGANJ ON  
FOREST LAND IN VIOLATION OF F.C. ACT**

Contd....

Sl. No.	I.A. No.	Subject Matter
1.	1991/07 in W.P(C)No.202/95, 3117/2011	Regarding constructions of Hotel & Shopping complex and bus stand complex in Reserve Forest Land at Mcleodganj, HP

**VI(4) ILLEGAL FELLING OF TREES AND ROAD  
CONSTRUCTION IN WILDLIFE SANCTUARIES IN  
KARNATAKA**

Sl. No.	I.A. No.	Subject Matter
1.	2530-2531/09 in W.P(C)No.202/95	Relating to construction of roads in forests area of Kodaju etc etc in the State of Karnataka.

Contd....

**LIST OF NEWLY ADDED IA'S/MATTERS IN ANNEXURES****ANNEXURE - I****I. MATTERS RELATING TO WOOD BASED INDUSTRIES****Part- A- Number of I.As. in W.P(C)202/1995 – 2**

<b>Sl. No.</b>	<b>I.A. No.</b>	<b>Listed on</b>	<b>Directions for Listing</b>	<b>Subject Matter</b>
1.	3916-3917/2015			Application for filing additional affidavit and/or correction of its earlier affidavit dated 20.02.1997 and production of additional document relating to saw mills in the state. (Filed by: Nishant R. Katneshwarkar, Advocate on behalf of State of Maharashtra).

**I. MATTERS RELATING TO WOOD BASE INDUSTRIES (CONTD.)****Part – B : Special Leave Petitions - 04**

<b>Sl. No.</b>	<b>I.A. No.</b>	<b>Listed on</b>	<b>Directions for Listing</b>	<b>Subject Matter</b>
1.	SLP (C) No. 3941/2010 (Sec-XIA)			Regarding renewal of Saw Mill Licence. (Kerala)

Contd....

Sl. No.	I.A. No.	Listed on	Directions for Listing	Subject Matter
2.	SLP (C) No. 7031/2010 (IX)			Regarding seeking permission for additional band saw machines in Nagpur were challenged before the High Court.
3.	SLP (C) No. 7648/2006 & 7649/2006 (X)			Licence issued under U.P. Establishment & Regulation of Saw Machine Rules, 1978.

Contd....

ANNEXURE – II**II. MATTERS RELATING TO NATIONAL PARKS/WILDLIFE SANCTUARIES****Number of I.As. in W.P(C)202/1995 – 20****Number of I.A. in W.P(C)13381/1984 – 01****Number of SLP – 01**

<b>Sl. No.</b>	<b>I.A. No.</b>	<b>Listed on</b>	<b>Directions for Listing</b>	<b>Subject Matter</b>
1.	SLP(C) 30622/ 2011 a/w I.A. 1308 etc.(order dt. 06.02.2012)(IV-A)			
2.	3848-3849/2015			Grant permission for the construction of high Level Bridge in National Chambal Crocodile Sanctuary across Chambal River Usaidghat on Ambah-Pinahat Road(Km.24/02)(Filed by Mr. C.D. Singh, on behalf of M.P. PWD, Gwalior.)
3.	3881/2015			Grant permission to the applicant for diversion of 0.249 ha. Of land in Kolleru Wildlife Sanctuary for the purpose of construction of high levels breeds across perantalakanama drain in Km 4/2 of alapadu road in Krishna Distt. Andhra Pradesh to proceed with the construction of the proposed bridge in light of the recommendations made by the Standing Committee, National Board of Wildlife(filed by Mr. Guntur Prabhakar on b/o the State of Andhra Pradesh)

Contd....

Sl. No.	I.A. No.	Listed on	Directions for Listing	Subject Matter
4.	3882-3883/2015			Granting permission to the applicant for use of 3.213 ha. Forest land for double track railway line project in Balaram Ambaji WLS, Gujrat.(filed by Mr. S.K. Dhingra on b/o Rail Vikas Nigam Ltd.)
5.	3884-3886/2015			Granting permission /direction to the applicant for use of 3.41 ha. In non-forest areas within Railway Land between the boundary of Ratapani Wildlife Sanctuary and upto 10 km. Line from Ratapani Wildlife Sanctuary involving 6.58 ha. Non-forest area of RWLS for double track railway line project in Ratapani Wildlife Sanctuary Madhya Pradesh(filed by Mr. S.K. Dhingra on b/o Rail Vikas Nagam Ltd.)
6.	3898-3899/2015			Grant permission the applicant to renovate and to maintain the existing old Akona Distributory Canal and its minor from 16.60 Km. To 19 Km. Of Rangwan Canal Project, Madhya Pradesh falling in Ken Ghariyal Wildlife Sanctuary (filed by Mr. C.D. Singh on b/o State of M.P.(NowGong)
7.	3900-3901/2015			Grant permission the applicant to renovate and to maintain the existing canal system of Barna Project apart of which (5.55 Km.) is falling in the area of Singhroi Wildlife Sanctuary at the stretch, Madhya Pradesh(filed by Mr. C.D. Singh on b/o State of M.P.(Barna district)
8.	3902-3904/2014			Permission for carrying out the repairs of the Choreshwar Mahadev Temple at Choragarh, Pachmarhi within the Satpura National Park and Forest Sanctuary as specified in detail in para 22 & 23(filed by Mr. B.S. Banthia on b/o Har Har Mahadev Samiti, Madhya Pradesh)

Contd....

Sl. No.	I.A. No.	Listed on	Directions for Listing	Subject Matter
9.	3918/2015			Allow the applicant to undertake the electrification work from Chouparan to Chordaha (the area of 18.795 hect. Falling in the Gautam Buddha Wildlife Sanctuary, District, Hazaribagh, Jharkhand) subject to fulfilment of all the terms and conditions imposed by the national board for wildlife/Ministry of Environment & Forest. (Filed by: Mr. Himanshu Shekhar, Advocate on behalf of Jharkhand Bijli Vitran Nigam Ltd.)
10.	1297/05 in W.P(C)No.202/95 alongwith I.A. No. 432 in W.P. (C) No.13381/84			<b>Report of CEC in Appln. No.592</b> Re: release of water from Panchana Dam to the Keoladeo National Park in Rajasthan.
11.	3523-3525/2012			Directions/orders permitting the applicant to establish and operate a petrol pump at village karai Block Narvas Distt. Shivpuri, MP falls within Karera Bird Sancturary (filed by Mr. Praveen Agrawal on b/o Mr. Anurag Gedia)

Contd....

ANNEXURE - III**III. MATTERS RELATING TO EXEMPTIONS FROM THE PAYMENT OF THE NET PRESENT VALUE (NPV)****Number of I.As. in W.P(C)202/1995 – 05**

<b>Sl. No.</b>	<b>I.A. No.</b>	<b>Listed on</b>	<b>Directions for Listing</b>	<b>Subject Matter</b>
1.	3894-3896/2015			Exempt the applicant from payment of NPV of Rs.327.60 lakhs for use of the forest land at Javandhu Hills, Kavalur, Vellore District, Tamil Nadu, which is being demanded by the Tamil Nadu Forest department and direct the Tamil Nadu forest department to refund the amount of Rs. 50 lakhs already paid to it by the applicant on 19.04.2011 and stay the recovery of NPV from the applicant pursuant to the demand letter dated 15.06.2015 issued by the Tamil Nadu forest department to the applicant (filed by Mr. Nikunj Dayal on b/o Indian Institute of Astrophysics)
2.	2863-2864/2010 in 1620			(i) To issue direction declaring that petitioner/petitioner's 6.10 Ha. lease hold land situated in the gape area of Patrapalli village and Vottivaripalli village in Yadmari Mandal Chittor district, does not attract order/ direction of this Hon'ble Court passed in I.A.No. 566 of 2002. (regarding payment of NPV) (ii) To declare that petitioner is entitled to keep continue his mining lease permission as valid till 14-2-2023 in the above said hill land situated at gape area of Patrapalli and Vottivaripalli village in Yadmari Mandal Chittor district renamed as compartment no. 217 & 218 of Veerasettipalli "B"RF" Chittor (w). (filed by Mr. Debasis Misra, Adv. On behalf of R. Lokanadha Naidu) (A.P.)

ANNEXURE - VI**VI. MATTERS PROPOSED FOR TRANSFER TO NGT****Number of I.As. in W.P(C)202/1995 – 01****VI(2) REPORT OF CEC REGARDING WESTERN GHATS**

Sl. No.	I.A. No.	Listed on	Directions for Listing	Subject Matter
1.	3897/2015			<b><u>Report of CEC in Application No. 952 of 2006</u></b> filed before it by Parisara Samrakshana Kendra and wilderness club against the diversion of forest lands falling in the ecologically sensitive Western Ghat in the State of Karnataka for laying of the new 168.289 Km Hubli- Ankola Broad Gauge Railway Line.



# भारत का राजपत्र The Gazette of India

असाधारण

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भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

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पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय  
(सर्वेक्षण एवं उपयोग प्रभाग)

संकल्प

नई दिल्ली, 11 नवम्बर, 2016

का.आ.3456(अ).— टी.एन. गोदावर्मन तिरुमुलपाद बनाम भारत संघ और अन्य के मामले में 1995 की रिट याचिका (सिविल) सं. 202 में भारत के माननीय उच्चतम न्यायालय के दिनांक 5 अक्टूबर, 2015 के आदेश में निहित निदेशों के अनुपालन में पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार निम्नलिखित दिशानिदेश बनाता है -

## 1. लघु शीर्षक और प्रारम्भ

- इन दिशानिदेशों को काष्ठ आधारित उद्योग (स्थापना एवं विनियमन) दिशानिदेश, 2016 कहा जाएगा।
- ये दिशानिदेश समूचे भारत के लिए लागू होंगे।
- ये सरकारी राजपत्र में अपने प्रकाशन की तारीख से प्रभावी होंगे। राज्य/संघ राज्य क्षेत्र अपने नियमों को इन दिशानिदेशों के अनुरूप बनाएंगे।

## 2. परिभाषा

- इन दिशानिदेशों में, जब तक कि संदर्भ में अन्यथा अपेक्षित न हो -

(क) 'फर्नीचर इकाई' का अर्थ संयंत्र तथा मशीनरी और परिसर सहित इसका अहाता है जिसमें या जिसके किसी भाग में राउन्ड लॉग, जिसे एक अनुज्ञा पत्र धारी काष्ठ आधारित औद्योगिक इकाई या अन्य वैध स्रोतों से आउट सोर्स किया गया हो, को छोड़कर चीरी हुई लकड़ी, बेंत, बांस, नरकट, प्लाइवुड अथवा किसी अन्य काष्ठ आधारित का प्रयोग करके काष्ठ आधारित तैयार उत्पादों का निर्माण किया जाता है और जो किसी बेंड साँ अथवा री-साँ अथवा 30 सेंटीमीटर से अधिक व्यास के सरकुलर साँ के बिना परिचालित होता हो।

- (ख) 'औद्योगिक संपदा' का अर्थ राज्य सरकार या संघ राज्य प्रशासन द्वारा काष्ठ आधारित औद्योगिक इकाइयों की स्थापना के लिए अधिसूचित क्षेत्र है।
- (ग) 'अनुज्ञापत्र' का अर्थ इन दिशानिदेशों के अन्तर्गत प्रदान किया गया अनुज्ञापत्र है।
- (घ) 'प्रधान मुख्य वन संरक्षक' का अर्थ राज्य में प्रधान मुख्य वन संरक्षक (वन-बल का मुखिया) है और इसमें राज्य/संघ राज्य क्षेत्र, जहां प्रधान मुख्य वन संरक्षक की रैंक में कोई पद विद्यमान न हो, में विभागाध्यक्ष के रूप में पद नामित अधिकारी भी शामिल होगा।
- (ङ.) 'राउन्ड लॉग' का अर्थ प्राकृतिक स्वरूप में लकड़ी का एक टुकड़ा है जिसकी छाल के नीचे 30 सेंटीमीटर अथवा इससे अधिक का मध्य घेरा हो और इसमें ऐसे राउन्ड लॉग को भी शामिल किया जाएगा जिसकी छाल को हटा दिया गया हो अथवा इसके पृष्ठ को इसके परिवहन और या भंडारण में सुविधा के लिए इसे वर्गाकार या वर्गाकार की तरह बनाने के लिए हाथ से या बैंडआरा का प्रयोग करके या किसी अन्य मशीन या उपकरण द्वारा तैयार किया गया हो।
- (च) 'आरा मशीन' का अर्थ राउन्ड लॉग को चीरी हुई लकड़ी के आकारों में बदलने के लिए एक निश्चित संरचना अथवा अहाते में स्थित संयंत्र और मशीनरी है।
- (छ) 'चीरी हुई लकड़ी' का अर्थ शहतीर, कड़ी, पट्टा, तख्ता और राउन्ड लॉग को चीरने से प्राप्त अन्य उत्पाद है।
- (ज) 'राज्य स्तरीय समिति' का अर्थ इन दिशानिदेशों के पैरा 3 (2) के अन्तर्गत राज्य सरकार द्वारा गठित समिति है।
- (झ) 'काष्ठ आधारित उद्योगों के लिए लकड़ी का निवल अन्तर-राज्य आयात' का अर्थ पिछले तीन कलेंडर वर्षों के दौरान राज्य में वास्तविक रूप में आयातित ऐसी लकड़ी की निवल मात्रा का तीन वर्षों का संचलन औसत है।
- (ञ) 'मुलम्मा मिल अथवा प्लाइवुड मिल' का अर्थ संयंत्र तथा मशीनरी और परिसर है जिसमें अथवा जिसके किसी भाग में इलैक्ट्रिकल अथवा मैकेनिकल विद्युत की सहायता से अथवा हाथ से मैकेनिकल अथवा कैमिकल प्रक्रिया द्वारा लकड़ी/काष्ठ के परिरक्षण तथा उपचार सहित अपेक्षित आकार में बदलने, टुकड़े करने, छिलने, सजाने अथवा सुन्दर बनाने का कार्य किया जाता है।
- (ट) 'काष्ठ आधारित उद्योग' का अर्थ ऐसा उद्योग है जिसमें लकड़ी का प्रसंस्करण इसकी कच्ची सामग्री के रूप में किया जाता है (आरा मशीन/मुलम्मा/प्लाइवुड/लुग्दी अथवा चंदन, कत्था की लकड़ी इत्यादि जैसा कोई अन्य स्वरूप)। इसमें मिल शामिल है किन्तु फर्नीचर इकाई शामिल नहीं है।
- (ठ) 'वर्ष' का अर्थ आने वाले वर्ष के अप्रैल के पहले दिन से मार्च के 31 वें दिन के बीच का वित्तीय वर्ष है।
- (ii) इन दिशानिदेशों के अन्तर्गत प्रयुक्त किन्तु परिभाषित न किए गए और भारतीय वन अधिनियम, 1927 अथवा किसी राज्य में यथा प्रयोज्य संबद्ध स्थानीय वन अधिनियम, और इनके अन्तर्गत बनाए गए नियमों में परिभाषित शब्द और अभिव्यक्तियों का अर्थ ऐसे अधिनियमों अथवा नियमों में उनके अर्थ के समान होगा।
- (iii) किसी शब्द की व्याख्या अथवा अभिव्यक्ति के संबंध में किसी विवाद के मामले में पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय का निर्णय अंतिम होगा।

### 3. राज्य स्तरीय समिति का गठन:

- (i) प्रत्येक राज्य इन दिशानिदेशों में अनुबद्ध कार्यों के निष्पादन हेतु एक राज्य स्तरीय समिति का गठन करेगा।
- (ii) राज्य स्तरीय समिति में निम्नलिखित शामिल होंगे:

क)	प्रधान मुख्य वन संरक्षक/वन विभाग के अध्यक्ष	अध्यक्ष
ख)	पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय के क्षेत्रीय कार्यालय का एक प्रतिनिधि	सदस्य
ग)	कार्य योजनाओं/कार्यस्कीमों को तैयार करने के लिए राज्य वन विभाग के एक प्रतिनिधि, जो वन संरक्षक के पद से नीचे का न हो	सदस्य
घ)	उद्योग विभाग के निदेशक/अपर निदेशक	सदस्य
ङ.)	संविधान की छठी अनुसूची के प्रावधानों के अनुरूप प्रत्येक स्वायत्तशासी जिला परिषद का प्रतिनिधि, यदि राज्य में ऐसी कोई परिषद विद्यमान है।	सदस्य

च)	वन विकास निगम का प्रतिनिधि, यदि राज्य में ऐसा निगम कार्यालय विद्यमान है।	सदस्य
छ)	एक अधिकारी जो वन मुख्यालयों में कार्यरत वन संरक्षक के पद से नीचे का न हो	सदस्य सचिव

ज) राज्य स्तरीय समिति, वन विभाग के क्षेत्रीय स्कंध में कार्य कर रहे किसी भी अधिकारी को नामित कर सकती है, जो वन संरक्षक से नीचे के पद का न हो।

(iii) ऐसे राज्य, जहां राज्य स्तरीय समिति का संघटन पहले ही गठित किया जा चुका है, और जो इन दिशानिर्देशों में यथा अनुबद्ध से भिन्न है, इन दिशानिर्देशों के प्रकाशन की तारीख से एक वर्ष के भीतर राज्य स्तरीय समिति का पुनर्गठन करेगा। राज्य स्तरीय समिति का गठन, विद्यमान राज्य स्तरीय समिति के पुनर्गठन होने तक दिए गए सुझावों द्वारा अथवा लिए गए निर्णयों के प्रति बिना किसी पूर्वाग्रह के होगा।

(iv) राज्य स्तरीय समिति कम से कम तीन महीनों में एक बार बैठक करेगी।

(v) राज्य स्तरीय समिति की बैठक में स्थायी सदस्यों की कम से कम पचास प्रतिशत की गण-पूर्ति होगी।

(vi) राज्य स्तरीय समिति, राज्य स्तरीय समिति की प्रत्येक और हर बैठक में आरा-मिल संघ द्वारा नामित उद्योग के एक प्रतिनिधि को विशेष आमंत्रित व्यक्ति के रूप में आमंत्रित करेगी।

#### 4. राज्य स्तरीय समिति की शक्तियाँ और कार्य

राज्य स्तरीय समिति :

(i) हर पांच वर्षों में राज्य/संघ शासित प्रदेश के काष्ठ आधारित औद्योगिक इकाइयों हेतु इमारती लकड़ी की उपलब्धता का आकलन करेगी।

(ii) काष्ठ आधारित औद्योगिक इकाइयों हेतु भिन्न-भिन्न कच्ची सामग्रियों की आवश्यकता की मात्रा का आकलन करेगी, जिसे राज्य-संघ शासित प्रदेश में वन क्षेत्रों के बाहर वृक्षों से सतत रूप से प्राप्त किया जा सकता है।

(iii) राज्य में घरेलू मार्केटों में इमारती लकड़ी और अन्य वन उत्पाद की वार्षिक आवश्यकता का आकलन करेगी।

(iv) प्रत्येक वित्त वर्ष के दौरान राज्य/संघ शासित प्रदेश में स्थापना और प्रचालन हेतु अनुमत प्रत्येक काष्ठ आधारित औद्योगिक इकाई द्वारा प्रयुक्त इमारती लकड़ी और अन्य कच्ची सामग्री के डाटाबेस का रखरखाव करना।

(v) काष्ठ आधारित औद्योगिक इकाइयों की स्थापना हेतु उपयुक्त अवस्थानों को अनुमोदित करना।

(vi) काष्ठ आधारित उन औद्योगिक इकाइयों के नाम अनुमोदित करना जिनको नए अनुज्ञापत्र प्रदान करने अथवा जिनकी अनुज्ञापित क्षमता की अभिवृद्धि पर विचार किया जा सकता है यदि समिति इस बात से संतुष्ट हो जाती है कि इमारती लकड़ी, उक्त नये काष्ठ आधारित उद्योगों (वन, वनों आदि के बाहर वृक्ष जैसे) के लिए विधिक रूप से उपलब्ध है।

(vii) राज्य स्तरीय समिति यह सुनिश्चित करेगी कि संबंधित राज्य वन विभागों के पास पड़ी (काष्ठ आधारित उद्योगों से वसूल की गई) धनराशि का उपयोग केवल वनीकरण हेतु ही किया जाएगा।

(viii) राज्य सरकार अथवा पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय द्वारा निर्दिष्ट किसी अन्य मामले की जांच करना और समुचित सिफारिश करना।

#### 5. काष्ठ आधारित औद्योगिक इकाइयों के लिए इमारती लकड़ी की उपलब्धता का आकलन:

(i) किसी राज्य/संघ राज्य क्षेत्र में विभिन्न प्रकार के काष्ठ आधारित उद्योगों की उपयोगिता हेतु उपलब्ध होने वाली इमारती लकड़ी की मात्रा का आकलन पांच वर्षों में एक बार, अध्ययन शुरू होने पर मुख्य रूप से प्रतिष्ठित संस्थानों/विश्वविद्यालयों के सहयोग से किया जाएगा। इस अध्ययन में निम्नलिखित बातों का ध्यान रखा जाएगा:-

(क) सक्षम प्राधिकारियों द्वारा विधिवत अनुमोदित कार्य-योजनाओं/कार्य स्कीमों/प्रबंधन स्कीमों के अनुसार वन क्षेत्रों से निरंतर प्राप्त होने वाली ऐसी कच्ची सामग्री की मात्रा।

(ख) निजी वृक्षारोपण, कृषि वानिकी वृक्षारोपण और गैर-वन सरकारी भूमि इत्यादि पर किए गए वृक्षारोपण सहित वन क्षेत्रों के बाहर वृक्षों से उपलब्ध ऐसी कच्ची सामग्री की मात्रा।

(ग) ऐसी इमारती लकड़ी का कुल अंतर्राज्यीय आयात; और

(घ) ऐसी इमारती लकड़ी का कुल अंतरराष्ट्रीय आयात।

6. **काष्ठ आधारित उद्योगों द्वारा इमारती लकड़ी का अनुमानित वार्षिक उपभोग:** (i) आरा मिलों की इमारती लकड़ी की आवश्यकता का आकलन करने के उद्देश्य से उन्हें (क) 10 हार्स पावर तक की आरा मिलों (ख) 10 और 20 के बीच हार्स पावर की आरा मिलों (ग) 20 से 40 के बीच हार्स पावर की आरा मिलों (घ) 40 से 60 के बीच हार्स पावर की आरा मिलों और (अं) 60 से अधिक हार्स पावर की आरा मिलों में बांटा जा सकता है।

विभिन्न क्षमताओं के आरा मिलों के लिए गोल लट्टे की वार्षिक आवश्यकता तकनीकी आंकड़ों अथवा नीचे दिए गए फार्मूले के अनुसार समिति द्वारा निर्धारित की जाएगी।

(क) 10 से हार्स पावर और उससे कम की आरा मिलें : 540 क्यूबिक मीटर (आधार मान)

(ख) 10 से 20 हार्स पावर के बीच की आरा मिलें : 810 क्यूबिक मीटर (1.5 गुना आधार मान)

(ग) 20 से 40 की हार्स पावर के बीच की आरा मिलें : 1080 क्यूबिक मीटर (आधार मान का 2 गुना)

(घ) 40 से 60 की हार्स पावर के बीच की आरा मिलें : (आधार मान का 3 गुना)

(ङ) 60 से हार्स पावर से अधिक की आरा मिलें : (आधार मान का 4 गुना)

- (iii) भारतीय प्लाईवुड उद्योग अनुसंधान और प्रशिक्षण संस्थान (इपिरिटी), बंगलौर द्वारा किए गए आकलन के अनुसार विभिन्न इकाइयों के लिए इमारती लकड़ी की आवश्यकता का ब्यौरा **अनुबंध-1** में दिया गया है।

7. **काष्ठ आधारित उद्योगों के स्थान निर्धारण पर प्रतिबंध**

(i) पूर्वोत्तर राज्यों अरुणाचल प्रदेश, असम, मणिपुर, मेघालय, मिजोरम, नागालैंड, त्रिपुरा और सिक्किम में काष्ठ आधारित उद्योगों को औद्योगिक क्षेत्रों के भीतर स्थापित करने की अनुमति होगी।

(ii) उपरोक्त पूर्वोत्तर राज्यों के अलावा अन्य राज्यों में निकटतम अधिसूचित वनों और संरक्षित क्षेत्रों की सीमा से सामान्यतः 10 किलोमीटर आकाशीय दूरी के भीतर काष्ठ आधारित उद्योग स्थापित करने की अनुमति नहीं होगी। लिखित में दर्ज कारणों और पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय में केंद्र सरकार से पूर्व अनुमोदन लेने के पश्चात राज्य स्तरीय समिति अधिसूचित वन अथवा संरक्षित क्षेत्र की सीमा से 10 किलोमीटर से कम आकाशीय दूरी पर काष्ठ आधारित उद्योग स्थापित करने/प्रचालित करने की अनुमति दे सकती है।

8. **काष्ठ आधारित उद्योगों के लिए लाइसेंस की स्वीकृति, नवीनीकरण और प्रतिसंहरण:**

(i) राज्य स्तरीय समिति का पूर्व अनुमोदन प्राप्त किए बिना काष्ठ आधारित किसी भी औद्योगिक इकाई के लाइसेंस को मंजूरी अथवा नवीनीकरण नहीं किया जाएगा।

(ii) इस बारे में राज्य सरकार द्वारा प्राधिकृत किसी अधिकारी (मुख्य रूप से डीसीएफ/डीएफओ या समकक्ष) द्वारा दिए गए और उसके अनुसार लाइसेंस के सिवाय राज्य में काष्ठ आधारित औद्योगिक इकाई की स्थापना/प्रचालन नहीं किया जाएगा।

(iii) राज्य स्तरीय समिति पूर्ण रूप से अंतरराष्ट्रीय बाजार से आयातित इमारती लकड़ी पर कार्य करने वाले काष्ठ आधारित उद्योगों की एक अलग सूची बना सकती है। ऐसे उद्योगों को दिए गए लाइसेंस में विशेष रूप से यह शर्त होगी कि ऐसी इकाइयों को देश में उत्पादित इमारती लकड़ी के प्रयोग की अनुमति नहीं होगी। यदि भविष्य में उपर्युक्त इकाइयां भारी मात्रा में उपलब्धता के कारण देश में उत्पादित लकड़ी का उपयोग करना चाहती हैं तो ऐसा करने के लिए उन्हें एसएलसी से विशेष अनुमति लेनी होगी।

एसएलसी सुनिश्चित करेगा कि घरेलू उत्पाद का प्रयोग करते हुए इकाईयों के हितों को सुरक्षित रखा जाएगा। समिति द्वारा उन इकाईयों को नए लाइसेंस दिए जा सकते हैं जो राज्य/संघशासित क्षेत्र में काष्ठ उपलब्धता आकलन के परिणाम का ध्यान किए बिना पूर्णतया आयातित परिष्कृत पदार्थ का प्रचालन करती है।

(iv) किसी काष्ठ आधारित उद्योग को मंजूर लाइसेंस के निगमन अथवा नवीकरण की तिथि से पांच वर्षों के लिए मान्य रहेगा। तथापि, इन दिशानिर्देशों में किसी बात के शामिल होने के बावजूद भी लाइसेंसिंग प्राधिकारी का, जहां यह विश्वास करने के कारण हों कि लाइसेंस धारक इन दिशानिर्देशों के उपबंधों अथवा लाइसेंस की शर्तों अथवा राज्य सरकार द्वारा बनाए गए किन्हीं नियमों का उल्लंघन करके अथवा एक महीने का नोटिस देने के पश्चात् किसी समय वन संरक्षण के हित अथवा सार्वजनिक हित के प्रतिकूल कार्यकलापों में लिप्त होकर काष्ठ आधारित उद्योग का प्रचालन कर रहा है तो ऐसे काष्ठ आधारित उद्योग को एक महीने का नोटिस देकर उसका स्वीकृत लाइसेंस को रद्द किया जा सकता है।

(v) काष्ठ आधारित औद्योगिक इकाई को स्वीकृत लाइसेंस के नवीकरण हेतु आवेदन मान्य अवधि की समाप्ति के पूर्व कम से कम तीन (3) महीने पहले किया जाएगा।

(vi) बिक्री/सक्सेशन आदि संबंधी लाइसेंस का अंतरण राज्य स्तरीय समिति के अनुमोदन से ही किया जाएगा।

### 9. राज्य स्तरीय समिति के निर्णय के विरुद्ध अपील

(i) राज्य स्तरीय समिति द्वारा लिए गए किसी निर्णय द्वारा पीड़ित कोई व्यक्ति 60 दिनों की अवधि के भीतर समुचित राहत की मांग करते हुए पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय भारत सरकार के संबंधित क्षेत्रीय कार्यालय के समक्ष अपील कर सकता है।

(ii) क्षेत्रीय कार्यालय का प्रमुख अपील दर्ज करने के 60 दिनों के भीतर उचित आदेश पारित करेगा।

(iii) यदि किसी कारणवश, कोई व्यक्ति अपील में पारित आदेशों द्वारा पीड़ित होता है, तो वह वन महानिरीक्षक एवं विशेष सचिव, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय को उचित याचिका/आवेदन/अपील कर सकता है।

### 10. फर्निचर इकाईयों के प्रचालन की शर्तें

(i) फर्निचर इकाई की स्थापना और प्रचालन को लाइसेंस की आवश्यकता नहीं होगी।

(ii) फर्निचर इकाई:

(क) तीस सेंटीमीटर डाईमीटर से अधिक वाले किसी बैंड आरा, अथवा रिप आरा अथवा सर्कुलर आरा का उपयोग नहीं किया जाएगा।

(ख) गोल लट्टों को बदला नहीं जाएगा।

(ग) लाइसेंस प्राप्त आरा मिलों अथवा किसी अन्य वैध स्रोत से प्राप्त आरा ईमारती लकड़ी का ही प्रयोग किया जाएगा।

(घ) यदि फर्निचर इकाई किसी काष्ठ आधारित उद्योग के परिसर में अवस्थित है तो फर्निचर इकाई के प्रचालन के लिए लाइसेंस तथा समिति का अनुमोदन आवश्यक है।

(ङ.) बांस, नरकट और बेंतों का प्रयोग किया जा सकता है।

(च) ऐसे रिकार्डों को बनाए रखा जा सकता है जैसा कि राज्य वन विभाग द्वारा विनिर्दिष्ट किया जाए।

### 11. काष्ठ आधारित उद्योगों द्वारा रिकार्डों का रख-रखाव किया जाएगा।

(i) प्रत्येक काष्ठ आधारित उद्योग, इन दिशानिर्देशों के अनुच्छेद में यथा प्रदत्त रिकार्डों का रख-रखाव करेगा और नियमित रूप से अद्यतन करेगा।

[फा. सं. 3-3/2015 - एसयू (वाल्क्यूम-II)]

डॉ. रेखा पै, वन महानिरीक्षक

## अनुबंध-1

## ईमारती लकड़ी की आवश्यकता का आकलन

भारतीय प्लाईवुड उद्योग अनुसंधान और प्रशिक्षण संस्थान (आईपीआईआरटीआई) बंगलौर, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय के अंतर्गत स्वायत्त निकाय ने 8 कार्य घंटे प्रतिदिन की औसत से क्रमशः 5 क्यूबिक मीटर और 11 क्यूबिक मीटर प्रतिदिन के रूप में प्लाईवुड/वेनियर इकाइयों में 4 फीट और 8 फीट आकार की छिलाई लंबाई हेतु ईमारती लकड़ी की आवश्यकता प्रति इकाई का आकलन कराया है। यह मानते हुए कि वर्ष में 300 दिनों के लिए औसत पर 8 घंटे प्रतिदिन छिलाई इकाई कार्य करती है, वेनियर इकाइयों में 4 फीट आकार की छिलाई लंबाई की सामान्य ईमारती लकड़ी की आवश्यकता 1500 क्यूबिक मीटर है। 4 फीट लंबाई मशीनों के समकक्ष संख्या की गणना करते हुए और 1500 क्यूबिक मीटर प्रतिवर्ष के रूप में अपनी सामान्य संस्थापित क्षमता को लेते हुए एकल वेनियर इकाइयों के लिए कुल ईमारती लकड़ी की आवश्यकता का आकलन किया जा सकता है।

किसी प्लाईवुड इकाई की ईमारती लकड़ी की आवश्यकता को इस आधार पर 'शून्य' के रूप में लिया जा सकता है कि विनियर इकाइयों में ही ईमारती लकड़ी के रूप में गोल ईमारती लकड़ी का प्रयोग किया जाता है और कि प्लाईवुड इकाइयां सेकंडरी प्रयोक्ता हैं जो विनियर इकाइयों द्वारा उत्पादित अपरिष्कृत पदार्थ के रूप में विनियर का प्रयोग करते हैं। प्लाईवुड इकाई, 8x4x6, 8x4x12, 8x4x15, 4x4x7, 4x4x10 जैसे विभिन्न आकारों की प्रेसों का प्रयोग करती है, एक '8x4' की एकता प्रेस आकार प्रति घंटे '8x4' आकार की 10 प्लाईवुड टुकड़े तक उत्पादन कर सकता है जबकि 8x4x15 क्षमता की प्रेस, '8x4' आकार प्रति घंटे के 15 प्लाईवुड टुकड़े तक का उत्पादन कर सकता है और शीघ्रता से। प्लाईवुड इकाइयों की मानक संस्थापित क्षमता तदनुसार प्रेसों की संख्या और प्रकार पर निर्भर करती है। प्रत्येक प्लाईवुड इकाई में संस्थापित प्रेसों की संख्या और प्रकार को मूल्यांकित किया जा सकता है और उसके पश्चात 8x4x10 क्षमता की समकक्ष संख्या अथवा प्रेसों की गणना की जा सकती है। 8x4x10 क्षमता प्रेस वाली एकीकृत प्लाईवुड इकाई हेतु मानक वार्षिक ईमारती लकड़ी की आवश्यकता 2000 क्यूबिक मीटर प्रतिवर्ष के रूप में लिया जा सकता है, और तदनुसार प्लाईवुड इकाइयों हेतु ईमारती लकड़ी की कुल आवश्यकता की गणना की जानी चाहिए।

## अनुसूची

## प्रपत्र-1 (आवती रजिस्टर)

(रिट याचिका (सिविल) संख्या 202/95 में उच्चतम न्यायालय के आदेश दिनांक 05.10.2015 के अनुपालन में पर्यावरण एवं वन मंत्रालय द्वारा जारी दिशा-निर्देशों के अंतर्गत निर्धारित)

काष्ठ-आधारित इकाई का नाम

वन प्रभाग

रजिस्टर खोलने की तारीख:-----

1(क) - आवती रजिस्टर - इमारती लकड़ी लॉग

दिनांक	विक्रेता का नाम और पता जिससे खरीदी गई है	पारणपत्र			परेषित माल में लॉग की क्रम सं. (यदि दी गई हो तो)	प्रकार	मापन (प्रत्येक टुकड़े (टुकड़ों का)			टिप्पणियां
		जारी करने वाला प्राधिकारी	संख्या	दिनांक			लम्बाई	घेरा	आयतन (सीयूएम में)	
1	2	3	4	5	6	7	8	9	10	11

1 (ख)- आवती रजिस्टर - छोटी इमारती लकड़ी

दिनांक	विक्रेता का नाम और पता जिससे खरीदी गई है	पारणपत्र			प्रकार	मापन (प्रत्येक टुकड़ा (टुकड़ों का)					टिप्पणियां
		जारी करने वाला प्राधिकारी	संख्या	दिनांक		टुकड़ों की संख्या (यदि एक से ज्यादा टुकड़े समान परिमाण के हैं तो)	लंबाई	चौड़ाई	गहराई	आयतन (सीयूएम में)	
1	2	3	4	5	6	7	8	9	10	11	12

## 1(ग)- आवती रजिस्टर -मुलम्मा

दिनांक	विक्रेता का नाम और पता जिससे खरीदी गई है	पारणपत्र			एनई के बाहर/ एनई के भीतर से लाया गया	क्या उत्पाद शुल्क का भुगतान किया गया अथवा अन्यथा (विक्रेता द्वारा)	प्रकार	क्या फलक/ क्रोड	मापन				टिप्पणियां
		जारी करने वाला प्राधिकारी	संख्या	दिनांक					मोटाई (मि.मी. में)	वर्गमीटर में प्रमात्रा	वर्गमीटर में राष्ट्रीय क्षेत्र (4 मि.मी. तक मोटाई के साथ)	आयतन (सीयूएम में)	
1	2	3	4	5	6	7	8	9	10	11	12	13	14

## 1(घ)- आवती रजिस्टर -प्लाईवुड, एमडीएफ, पार्टिकल, बोर्ड आदि

दिनांक	विक्रेता का नाम और पता जिससे खरीदी गई है	पारणपत्र (यदि लागू हो तो) अथवा कार्टिंग चालान			एनई के बाहर/एनई के भीतर से लाया गया	क्या उत्पाद शुल्क का भुगतान किया गया अथवा अन्यथा (विक्रेता द्वारा)	प्लाईवुड, एमडीएफ, पार्टिकल बोर्ड की किस्म	मापन				टिप्पणियां
		जारी करने वाला प्राधिकारी	सं.	दिनांक				मोटाई (मि.मी. में)	वर्गमीटर में प्रमात्रा	वर्गमीटर में अनुमानित क्षेत्र (4 मि.मी. तक मोटाई के साथ)	आयतन (सीयूएम में)	
1	2	3	4	5	6	7	8	9	10	11	12	13

## प्रपत्र-II (समपरिवर्तन पंजिका)

(रिट याचिका (सिविल) संख्या 202/95 में उच्चतम न्यायालय के आदेश दिनांक 05.10.2015 के अनुपालन में पर्यावरण एवं वन मंत्रालय द्वारा जारी दिशा-निर्देशों के अंतर्गत निर्धारित)

लकड़ी-आधारित इकाई का नाम

वन प्रभाग

रजिस्टर खोलने की तारीख:-----

II(क) - समपरिवर्तन रजिस्टर - छोटी इमारती लकड़ी

दिनांक	प्रकार	प्रयुक्त गोल इमारती लकड़ी		उत्पादित छोटी इमारती लकड़ी		टिप्पणियां
		लट्टों की सं.	आयतन सीयूएम	टुकड़ों की सं	आयतन (सीयूएम में)	
1	2	3	4	5	6	7

## II(ख) - समपरिवर्तन रजिस्टर - मुलम्मा

दिनांक	प्रकार	प्रयुक्त गोल इमारती लकड़ी		प्रयुक्त छोटी इमारती लकड़ी		क्या फलक/क्रोड	उत्पादित मुलम्मा				टिप्पणियां
		लठों की सं.	आयतन सीयूएम	टुकड़ों की सं.	आयतन सीयूएम		मोटाई (मि.मी. में)	वर्गमीटर में फलक	वर्गमीटर में अनुमानित क्षेत्र (4 मि.मी. तक मोटाई के साथ)	आयतन (सीयूएम में)	
1	2	3	4	5	6	7	8	9	10	11	12

## II(ग) - समपरिवर्तन रजिस्टर - प्लाईवुड/ब्लॉकबोर्ड

दिनांक	प्रकार	प्रयुक्त गोल इमारती लकड़ी		प्रयुक्त छोटी इमारती लकड़ी		प्रयुक्त क्रोड मुलम्मा			प्रयुक्त फलक मुलम्मा			प्लाईवुड का उत्पादन				टिप्पणियां	
		लठों की सं.	आयतन सीयूएम	टुकड़ों की सं.	आयतन सीयूएम	मोटाई (मि.मी. में)	वर्गमीटर में फलक क्षेत्र	आयतन (सीयूएम में)	मोटाई (मि.मी. में)	वर्गमीटर में फलक	आयतन (सीयूएम में)	श्रेणी	मोटाई	वर्गमीटर में फलक	वर्गमीटर में अनुमानित क्षेत्र (4 मि.मी. तक मोटाई के साथ)		आयतन (सीयूएम में)
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18

टिप्पण 1: प्रपत्र II (क) में प्रयुक्त गोल इमारती लकड़ी और उत्पादित कुल छोटी इमारती लकड़ी का प्रकार वार मासिक सार का उल्लेख किया जाए। प्रपत्र II (ख) प्रयुक्त इमारती लकड़ी, प्रकार वार और मोटाई वार उत्पादित क्रोड और फलक मुलम्मा के प्रकार वार मासिक सार का उल्लेख किया जाए। प्रपत्र II (ग) प्रयुक्त इमारती लकड़ी/छोटी इमारती लकड़ी, प्रकार वार और मोटाई वार प्रयुक्त क्रोड और फलक मुलम्मा तथा श्रेणी वार उत्पादित प्लाईवुड का प्रकार वार मासिक सार का उल्लेख किया जाए।

टिप्पण 2: इमारती लकड़ी छोटी इमारती लकड़ी और मुलम्मा के लिए छह प्रमुख वाणिज्यिक प्रकारों का अलग-अलग उल्लेख किया जाए। अन्यो को विविध श्रेणी के अंतर्गत सम्मिश्रित किया जाए। सही श्रेणीकरण का निर्धारण प्रधान मुख्य वन संरक्षक द्वारा किया जाए।

टिप्पण 3: प्रपत्र II (ख) के कॉलम 8 में उत्पादित मुलम्मे की सही मोटाई दी जाए। कॉलम संख्या 10 में, राष्ट्रीय क्षेत्र का उल्लेख 4मि.मी. मोटाई के साथ परिकलित करने के बाद किया जाए।

टिप्पण 4: प्रयुक्त गोल इमारती लकड़ी/छोटी इमारती लकड़ी की आंशिक रूप से प्रयुक्त इमारती लकड़ी/छोटी इमारती लकड़ी की वास्तविक प्रमात्रा का उल्लेख कॉलम 4 अथवा 6 (जैसा भी मामला हो), में किया जाए तथा इस संबंध में उपयुक्त प्रविष्टि अभ्युक्ति कॉलम में की जाए। प्रयुक्त इमारती लकड़ी के बचे हुए भाग का प्रयोग करते समय बाद में कॉलम 4/कॉलम 6 में अब प्रयुक्त वास्तविक प्रमात्रा का उल्लेख किया जाए। लॉग की संख्या/छोटी इमारती लकड़ी के टुकड़ों की संख्या के प्रति कोई तदनु रूप प्रविष्टि कॉलम 3/कॉलम 5 में न की जाए तथा उपयुक्त स्पष्टीकरण प्रविष्टि अभ्युक्ति कॉलम में की जाए।

टिप्पणी 5: केवल विशिष्ट इकाई के लिए लागू प्रपत्र ही भरा जाए उदाहरणार्थ आरा मिल इकाइयों के लिए केवल II (क) भरना ही अपेक्षित है उनके लिए बाकि प्रपत्र भरना अपेक्षित नहीं है।

## प्रपत्र-III (प्रेषण पंजिका)

(रिट याचिका (सिविल) संख्या 202/95 में उच्चतम न्यायालय के आदेश दिनांक 05.10.2015 के अनुपालन में पर्यावरण एवं वन मंत्रालय द्वारा जारी दिशा-निर्देशों के अंतर्गत निर्धारित)

## III (क): प्रेषण रजिस्टर - गोल इमारती लकड़ी

दिनांक	क्रेता का नाम और पता	प्रकार	टुकड़ों की सं.	लम्बाई	घेरा	आयतन (सीयूएम में)	कार्टिंग चालान		पारण पत्र			टिप्पणियां
							सं.	दिनांक	जारी करने वाला प्राधिकारी	सं.	दिनांक	
1	2	3	4	5	6	7	8	9	10	11	12	13

## III (ख): प्रेषण रजिस्टर - छोटी इमारती लकड़ी

दिनांक	क्रेता का नाम और पता	प्रकार	टुकड़ों की सं.	लम्बाई	चौड़ाई	गहराई	आयतन (सीयूएम में)	कार्टिंग चालान		पारण पत्र			टिप्पणियां
								संख्या	दिनांक	जारी करने वाला प्राधिकारी	संख्या	दिनांक	
1	2	3	4	5	6	7	8	9	10	11	12	13	14

## III (ग): प्रेषण रजिस्टर - मुलम्मा

तारीख	खरीदार का नाम और पता	प्रकार	उत्पाद-शुल्क देय है/देय नहीं है हां/नहीं	क्या फलक/अंतर्भाग	मोटाई	फलक क्षेत्र वर्ग मी. में	राष्ट्रीय क्षेत्र (4 सि.मी. की मोटाई सहित) वर्ग मी. में	आयतन घन मी. में	कार्टिंग चालान		पारगमन पत्र			अभ्युक्ति
									संख्या	तारीख	जारीकर्ता प्राधिकारी	संख्या	तारीख	
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.	14.	15.

## III (घ): प्रेषण रजिस्टर - प्लाईवुड

तारीख	खरीदार का नाम और पता	प्लाईवुड का प्रकार	उत्पाद-शुल्क देय है/देय नहीं है हां/नहीं	क्या फलक/अंतर्भाग	मोटाई	फलक क्षेत्र वर्ग मी. में	राष्ट्रीय क्षेत्र (4 सि.मी. की मोटाई सहित) वर्ग मी. में	आयतन घन मी. में	कार्टिंग चालान		पारगमन पत्र			अभ्युक्ति
									संख्या	तारीख	जारीकर्ता प्राधिकारी	संख्या	तारीख	
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.	14.	15.

- टिप्पणी 1 : इमारती-लकड़ी, छोटी इमारती-लकड़ी और मुलम्मा की छः प्रमुख वाणिज्यिक किस्मों का पृथक रूप से उल्लेख किया जाएगा। अन्य को विविध श्रेणी के अंतर्गत मिश्रित किया जा सकता है। सटीक वर्गीकरण का निर्धारण प्रधान मुख्य वन संरक्षक द्वारा किया जाएगा।
- टिप्पणी 2 : किसी विशेष इकाई के लिए लागू प्रपत्र ही केवल भरा जाएगा। उदाहरण के लिए, आरा मिल के लिए केवल III (क) और (ख) को ही भरना अपेक्षित है तथा III (ग) और III (घ) को भरना अपेक्षित नहीं है।
- टिप्पणी 3 : III (ग) और III (घ) के कॉलम 6 में मुलम्मा/प्लाईवुड की वास्तविक मोटाई का उल्लेख किया जाना होगा।

**प्रपत्र-IV (रूपांतरण रजिस्टर)**

(डब्ल्यू.पी. संख्या 202/95 में उच्चतम न्यायालय के दिनांक 05.10.2015 के आदेश के अनुपालन में पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय द्वारा जारी किए गए दिशा-निर्देशों के अंतर्गत निर्धारण)

काष्ठ-आधारित इकाई का नाम

वन प्रभाग

रजिस्टर खोलने की तारीख

**IV (क) स्टॉक रजिस्टर - गोल इमारती-लकड़ी**

तारीख	प्रकार	ओपनिंग स्टॉक		दिन के दौरान प्राप्त		काटने के लिए प्रयुक्त		मुलम्मा/प्लाईवुड बनाने के लिए प्रयुक्त		गोल रूप में बेचा गया/वापस किया गया (इकाई के बाहर भेजा गया)		क्लोजिंग स्टॉक		अभ्युक्ति
		गठों की संख्या	आयतन घन मी. में	पीस की संख्या	आयतन (घन मी. में)	पीस की संख्या	आयतन (घन मी. में)	पीस की संख्या	आयतन (घन मी. में)	पीस की संख्या	आयतन (घन मी. में)	पीस की संख्या	आयतन (घन मी. में)	
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.	14.	15.

**IV (ख) स्टॉक रजिस्टर - गोल इमारती-लकड़ी**

तारीख	प्रकार	ओपनिंग स्टॉक		दिन के दौरान प्राप्त (इकाई के बाहर से)		गोल इमारती-लकड़ी से परिवर्तित		चिराई के लिए बेचा गया/वापस किया गया		मुलम्मा/प्लाईवुड बनाने के लिए प्रयुक्त (यदि कोई हो)		क्लोजिंग स्टॉक		अभ्युक्ति
		पीस की संख्या	आयतन (घन मी. में)	पीस की संख्या	आयतन (घन मी. में)	पीस की संख्या	आयतन (घन मी. में)	पीस की संख्या	आयतन (घन मी. में)	पीस की संख्या	आयतन (घन मी. में)	पीस की संख्या	आयतन (घन मी. में)	
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.	14.	15.

## IV (ग) स्टॉक रजिस्टर - मुलम्मा

तारीख	प्रकार	ओपनिंग स्टॉक			दिन के दौरान प्राप्त (इकाई के बाहर से)			गोल/छोटी इमारती-लकड़ी से परिवर्तित			बेचा गया/वापस किया गया मुलम्मा (इकाई के बाहर भेजा गया)		प्लाइवुड बनाने के लिए प्रयुक्त			क्लोजिंग स्टॉक			अभ्युक्ति	
		मोटाई (मि.मी. में)	फलक क्षेत्र (वर्ग मी. में)	आयतन (घन मी. में)	मोटाई (मि.मी. में)	फलक क्षेत्र (वर्ग मी. में)	आयतन (घन मी. में)	मोटाई (मि.मी. में)	फलक क्षेत्र (वर्ग मी. में)	आयतन (घन मी. में)	मोटाई (मि.मी. में)	फलक क्षेत्र (वर्ग मी. में)	आयतन (घन मी. में)	मोटाई (मि.मी. में)	फलक क्षेत्र (वर्ग मी. में)	आयतन (घन मी. में)				
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.	14.	15.	16.	17.	18.	19.	20.	21.

## IV (घ) स्टॉक रजिस्टर - प्लाइवुड

तारीख	प्लाइवुड का प्रकार	ओपनिंग स्टॉक			दिन के दौरान प्राप्त (इकाई के बाहर से)			मुलम्मा, गोल/छोटी इमारती-लकड़ी से परिवर्तित			इकाई के बाहर बेचा गया/वापस किया गया/ भेजा गया प्लाइवुड			क्लोजिंग स्टॉक			अभ्युक्ति
		मोटाई (मि.मी. में)	फलक क्षेत्र (वर्ग मी. में)	आयतन (घन मी. में)	मोटाई (मि.मी. में)	फलक क्षेत्र (वर्ग मी. में)	आयतन (घन मी. में)	मोटाई (मि.मी. में)	फलक क्षेत्र (वर्ग मी. में)	आयतन (घन मी. में)	मोटाई (मि.मी. में)	फलक क्षेत्र (वर्ग मी. में)	आयतन (घन मी. में)	मोटाई (मि.मी. में)	फलक क्षेत्र (वर्ग मी. में)	आयतन (घन मी. में)	
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.	14.	15.	16.	17.	18.

- टिप्पणी 1 : ओपनिंग स्टॉक, प्राप्तियों, चिराई, मुलम्मा/प्लाइवुड बनाने के लिए प्रयुक्त इमारती-लकड़ी काटी गई इमारती-लकड़ी, मुलम्मा को इकाई से बाहर भेजने और क्लोजिंग स्टॉक का दैनिक, साप्ताहिक और मासिक प्रजाति-वार सार दर्ज किया जाएगा।
- टिप्पणी 2 : इमारती-लकड़ी, छोटी इमारती-लकड़ी और मुलम्मा की छः प्रमुख वाणिज्यिक किस्मों का पृथक रूप से उल्लेख किया जाएगा। अन्य को विविध श्रेणी के अंतर्गत मिश्रित किया जा सकता है। सटीक वर्गीकरण का निर्धारण प्रधान मुख्य वन संरक्षक द्वारा किया जाएगा।
- टिप्पणी 3 : किसी विशेष इकाई के लिए लागू प्रपत्र ही केवल भरा जाएगा। उदाहरण के लिए, आरा मिल के लिए केवल IV (क) को ही भरना अपेक्षित है तथा IV (ख), IV (ग) और IV (घ) को भरना अपेक्षित नहीं है।

**MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**

**(Survey and Utilization Division)**

**RESOLUTION**

New Delhi, the 11th November, 2016

**S.O. 3456(E).**—In compliance of directions contained in the Order dated October 5<sup>th</sup>, 2015 of the Hon'ble Supreme Court of India in Writ Petition (Civil) No. 202 of 1995 in the matter of T.N. Godavarman Thirumulpad versus Union of India and others, the Ministry of Environment, Forest and Climate Change, Government of India is pleased to make the following guidelines, namely-

**1. Short Title and commencement.**

(i) These guidelines shall be called the Wood-Based Industries (Establishment and Regulation) Guidelines, 2016

(ii) These shall extend to whole of India.

(iii) These shall come into force from the date of their publication in the official gazette.

States/UTs shall conform their rules according to these guidelines.

**2. Definition.**

(i) In these guidelines, unless the context otherwise requires –

(a) **'Furniture unit'** mean plants and machinery and the premises including the precincts thereof in which or in any part thereof wood based finished products are manufactured using sawn timber, cane, bamboo, reed, plywood or any other wood based product, except a round log, outsourced from licensed wood based industrial units or other legitimate sources and operating without a band saw or re-saw or circular saw of more than thirty centimeter diameter.

(b) **'Industrial Estate'** means areas notified by the State Government or Union territory Administration for establishment of wood based industrial units.

(c) **'License'** means a license granted under these guidelines.

(d) **'Principal Chief Conservator of Forests'** means the Principal Chief Conservator of Forests (Head of Forest Force) in the State and it will also include an officer designated as Head of Department in State/UT where no post in the rank of Principal Chief Conservator of Forests exists.

(e) **'Round log'** means a piece of wood in its natural form, having mid girth of thirty centimeter or more under bark and it will include such round log even after its bark has been removed or its surface has been dressed, manually or by using a band saw or any other machine or equipment to make its cross section square or near to square for the purpose of ease in its transportation and or storage.

(f) **'Saw Mill'**, means plants and machinery in a fixed structure or enclosure, for conversion of round logs into sawn sizes ;

(g) **'Sawn Timber'** means beams, scantlings, planks, battens and such other product obtained from sawing of a round log.

(h) **'State Level Committee'** means a Committee Constituted by the State Government under para 3 (2) of these guidelines.

(i) **'Net Inter-State Import of a timber for Wood Based Industries'** means three years moving average of the net quantity of such timber actually imported in the State during the latest three calendar years.

(j) **'Veneer Mill or Plywood Mill'** means plants and machinery and the premises in which or in any part thereof, conversion into required size, slicing, peeling, fashioning or seasoning of timber/ wood, including preservation and treatment thereof either by mechanical or chemical process with the aid of electrical or mechanical power or manually is carried out.

(k) **'Wood Based Industry'** means any industry which processes wood as its raw material (Saw mills/veneer/plywood/pulp or any other form such as sandal, katha wood etc.). It includes a mill but does not include a furniture unit.

(l) **'Year'** means a financial year from 1<sup>st</sup> day of April to 31<sup>st</sup> day of March of the following year.

(ii) Words and expressions used but not defined under these guidelines and defined in the Indian Forest Act, 1927 or the relevant local Forest Act as applicable in a State, and the rules framed thereunder shall have the meaning assigned to them in such Act or Rules.

(iii) In case of any dispute regarding interpretation of any word or expression, the decision of the Ministry of Environment, Forest and Climate Change shall be final.

### 3. Constitution of the State Level Committee:

(i) Each State shall constitute a State Level Committee to perform the functions stipulated in these guidelines.

(ii) The State Level Committee shall consist of the following:

a)	Principal Chief Conservator of Forests/Head of Forest Department	Chairperson
b)	A representative of the Regional Office of the Ministry of Environment, Forest and Climate Change	Member
c)	A representative of the State Forest Department not below the rank of a Conservator of Forests dealing with preparation of Working Plans/Working Schemes	Member
d)	Director/Additional Director of Department of Industries	Member
e)	Representative of the each Autonomous District Council constituted in accordance with the provisions of the Sixth Schedule to the Constitution, in case any such Council exists in the State	Member
f)	Representative of the Forest Development Corporation, in case any such Corporation exists in the State.	Member
g)	An officer not below the rank of Conservator of Forests working in the Forest Head Quarters	Member Secretary

(h) The State Level Committee may nominate any other officer working in territorial wing of the Forest Department not below the rank of CF.

(iii) Such State where the composition of State Level Committee already constituted is different from as stipulated in these guideline, shall, within one year from the date of publication of these guidelines, re-constitute the State Level Committee. The reconstitution of the State Level Committee will be without any prejudice to the recommendations made or the decisions taken by the existing State Level Committee till its re-constitution.

(iv) The State Level Committee shall meet at least once in three months.

(v) The quorum of the State Level Committee meeting shall be at least fifty percent of permanent members.

(vi) SLC will invite one representative of the industry nominated by the saw-mill association as a special invitee to each and every meeting of the State Level Committee.

### 4. Powers and functions of the State Level Committee.

The State Level Committee shall:-

(i) Assess the availability of timber for wood based industrial units in the State/UT every five years.

(ii) Assess quantity of different raw material requirement for wood based industrial units which may be sustainably harvested from trees outside forest areas in the State/UT.

(iii) Assess annual requirement of timber and other forest produce in the domestic markets in the State.

(iv) Maintain a database of timber and other raw materials utilized by each wood based industrial unit permitted to establish and operate in the State/UT during each financial year.

(v) Approve appropriate locations for setting up of wood based industrial units.

(vi) Approve the name of wood based industrial units which may be considered for grant of fresh license or enhancement of the existing licensed capacity in case the committee is satisfied that timber is available legally for the said new Wood Based Industries (such as Trees outside forest, Forests etc.).

(vii) The State Level Committee will ensure that the amount lying with the respective State Forest Departments (recovered from Wood Based Industries) will be utilized for the purpose of afforestation only.

(viii) Examine and make appropriate recommendations on any other matter referred by the State Government or the Ministry of Environment, Forest and Climate Change.

### 5. Assessment of the availability of timber for Wood Based Industrial Units:

(i) The quantity of timber likely to be available for utilization of Wood Based Industries of different types in a State/UT shall be assessed as by commissioning study, preferably in collaboration with institutes/ universities of repute, once in five years. The study will take into account the following:- :-

- (a) The quantity of such raw material that may be sustainably harvested from the forest areas as per the working plans/working schemes/ management plans duly approved by the competent authorities.
- (b) The quantity of such raw material that is available from the trees outside forest areas, including the private plantations, agro-forestry plantations and plantations raised on non-forest government lands *etc.*
- (c) Net inter-state import of such timber; and
- (d) Net international import of such timber.

**6. Estimated annual consumption of timber by wood based industries.** (i) For the purpose of assessing the timber requirement of the Saw mills, they may be divided into (a) Saw mills upto 10 HP (b) Saw mills between 10 and 20 HP (c) Saw mills between 20 HP to 40 HP (d) Saw mills between 40 to 60 HP and (e) Saw mills above 60 HP.

The annual requirement of round log for Saw mills of different capacities may be fixed by the committee based on the technical data or as per the formula given below

- (a) Saw mills of 10 HP and below: 540 cu.mt. (base value)
- (b) Saw mills between 10 to 20 HP: 810 cu.mt. (1.5 time the base value)
- (c) Saw mills between 20 to 40 HP 1080 cu.mt. (2 times of the base value)
- (d) Saw mills between 40 to 60 HP 1620 cu.mt. (3 times of the base value)
- (e) Saw mills above 60 HP 2160 cu.mt. (4 times the base value)

(ii) The Timber requirement for various units as assessed by Indian Plywood Industries Research and Training Institute (IPIRTI), Bangalore is given in **Annexure I**.

**7. Restriction on location of wood based industries.**

(i) In the North Eastern States of Arunachal Pradesh, Assam, Manipur, Meghalaya, Mizoram, Nagaland, Tripura and Sikkim the **wood based industries shall be permitted to be established within the industrial estates.**

(ii) In the States other than the afore-mentioned North Eastern States, wood based industries shall ordinarily be not allowed to be established within ten kilometers aerial distance from the boundary of nearest notified forests and protected areas. The State Level Committee for the reasons to be recorded in writing and after obtaining prior approval of the Central Government in the Ministry of Environment, Forest and Climate Change may permit to establish/operate a wood based industry at an aerial distance less than 10 kilometers from the boundary of a notified forest or a protected area.

**8. Grant, renewal and revocation of a license to a wood based industry:**

(i) No license to a wood based industrial unit shall be granted or renewed without obtaining prior approval of the State Level Committee.

(ii) No wood based industrial unit shall be established/ operate in a State except under and in accordance with the license granted by an officer authorized by the State Government in this regard (Preferably DCF/DFO or equivalent).

(iii) The State Level Committee may maintain a separate list of wood based industries working solely on the timber imported from international market. The license to such industries shall specifically contain a condition to the effect that such units shall not be allowed to use timber produced in country. If in future, the said units want to use timber produced in the country on account of abundant availability they will seek specific permission from SLC to do so.

The SLC will ensure that the interests of the units using domestic produce are protected. Fresh licenses can be granted by the Committee for units which operate solely on imported raw material irrespective of the result of wood availability assessment in the State/UT.

(iv) The license granted to a wood based industry shall remain valid for five years, from the date of such issue or renewal of License. However, notwithstanding anything contained in these guidelines, the Licensing Authority may, where there are reasons to believe that the Licensee is operating the wood based industry in contravention of the provisions of these guidelines or conditions of License or any Rules framed by the State Government or is in activities prejudicial to the interest of forest conservation or public interest, at any time after giving one month notice, revoke the license granted to such wood based industry.

(v) Application for renewal of license granted to a wood based industrial unit shall be made atleast three (3) months before the expiry of validity period.

(vi) Transfer of license on sale/succession etc shall be done only with the approval of State Level Committee.

**9. Appeal against the decision of the State Level Committee.**

(i) Any person aggrieved by any decision taken by the State Level Committee may file an appeal before the concerned Regional Office of the Central Government in the Ministry of Environment, Forest and Climate Change seeking appropriate relief within 60 days' time.

(ii) Head of Regional Office shall within 60 days of filing the appeal pass the appropriate Order.

(iii) If, for any reason, any person is aggrieved by the orders so passed in the appeal, he may prefer an appropriate petition/application/appeal to the DGF&SS/MoEF&CC.

**10. Conditions governing operation of furniture units.**

(i) The Establishment and operation of a furniture unit shall not require a Licence.

(ii) A furniture unit:

(a) shall not use any band saw, or rip saw or a circular saw having more than thirty centimeter diameter

(b) shall not convert round logs

(c) shall use only sawn timber sourced from licensed sawn mills or any other legitimate source.

(d) In case the furniture unit is located within the premises of any wood based industry, approval of the Committee and the license for operation of furniture unit is required.

(e) may use bamboos, reeds and canes.

(f) shall maintain such records as may be stipulated by the State Forest Department.

**11. Records to be maintained by wood based industries.**

(i) Each wood based industry shall maintain and regularly update records as given in schedule to these guidelines.

[No.3-3/2015-SU (Vol.II)]

Dr. REKHA PAI, Inspector General of Forests

**Annexure I****Assessment of Timber Requirement**

The Indian Plywood Industry Research and Training Institute (IPIRTI), Bangalore an autonomous body under the Ministry of Environment, Forest and Climate Change has assessed the timber requirement per unit for peeling length of 4 feet and 8 feet size in the plywood/veneer units as 5 cu.mt. and 11 cu.mt. respectively per day on an average of 8 working hours per day. By assuming that the peeling units work for 8 hours per day on an average for 300 days in a year the normal timber requirement of the peeling length of 4 feet size in veneer units is 1500 cu.mt. The total timber requirement for the stand alone veneer units may be assessed by calculating the equivalent number of 4 feet length machines and by taking its normal installed capacity as 1500 cu.mt. per annum.

The timber requirement of a plywood unit may be taken as 'nil' on the ground that the round timber is used as timber in the veneer units only and that the plywood units are the secondary users which use the veneer as the raw material produced by the veneer units. The plywood units use presses of various sizes such as 8x4x6, 8x4x12, 8x4x15, 4x4x7, 4x4x10. A 8x4x10 capacity press can produce upto 10 plywood pieces of 8'x4' size per hour whereas a 8x4x15 capacity press can produce upto 15 plywood pieces of 8'x4' size per hour and so on. The normative installed capacity of the plywood units will accordingly depend upon the number and the type of presses. This number and type of presses installed in each of the plywood unit may be assessed and thereafter equivalent number or presses of 8x4x10 capacity may be calculated. The normative annual timber requirement for a integrated plywood unit having a 8 x 4 x 10 capacity press may be taken as 2000 cu.mt. per annum, and accordingly the total requirement of timber for the plywood units should be calculated.

**SCHEDULE****PROFORMA -I (RECEIPT REGISTER)**

(Prescribed under guidelines issued by Ministry of Environment & Forests in compliance of Supreme Court order dated 05.10.2015 in W.P. © No. 202/95)

Name of the Wood -Based Unit

Forest Division

Register Opened on

1(a)- RECEIPT REGISTER- TIMBER LOGS

Date	Name & Address of the seller from whom bought	Transit Pass			Serial No. of the log in the consignment (if given)	Species	Measurement (of each piece (s))			Remarks
		Issuing Authority	No.	Date			Length	Girth	Volume (in cum)	
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.

## 1(b)- RECEIPT REGISTER – SAWN TIMBER

Date	Name & Address of the seller from whom bought	Transit Pass			Species	Measurement [of each piece (s)]					Remarks
		Issuing Authority	No.	Date		No. of Pieces (if more than one piece is of same dimension)	Length	Width	Depth	Volume (in cum)	
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.

## 1(c)- RECEIPT REGISTER – VENEER

Date	Name & Address of the seller from whom bought	Transit Pass			Brought from outside NE/ within NE	Whether Excise paid or otherwise (by the seller)	Species	Whether Face/Core	Measurement				Remarks
		Issuing Authority	No.	Date					Thickness (in mm)	Quantity in Sq. m.	National area (with thick as 4 mm) in sq. m	Volume (in cum)	
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.	14.

## 1(d) - RECEIPT REGISTER – PLYWOOD, MDF, PARTICLE, BOARD etc

Date	Name & Address of the seller from whom bought	Transit Pass (if applicable) or carting Challan			Brought from outside NE/ within NE	Whether Excise paid or otherwise (by the seller)	Type of plywood, MDF, Particle Board	Measurement				Remarks
		Issuing Authority	No.	Date				Thickness (in mm)	Quantity in Sq. m.	National area (with thick as 4 mm) in sq. m	Volume (in cum)	
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.

## PROFORMA –II (CONVERSION REGISTER)

(Prescribed under guidelines issued by Ministry of Environment & Forests in compliance of Supreme Court order dated 05.10.2015 in W.P. © No. 202/95)

Name of the Wood –Based Unit

Forest Division

Register Opened on

## II (a) - CONVERSION REGISTER-SAWN TIMBER

Date	Species	Round timber used		Sawn timber produced		Remarks
		No. of logs	Volume cum	No. of Pcs.	Volume (in cum)	
1.	2.	3.	4.	5.	6.	7.

## II (b) - CONVERSION REGISTER- VENEER

Date	Species	Round Timber used		Sawn timber used (if any)		Whether Face/Core	Veneer Produced				Remarks
		No. of logs	Volume cum	No. of Pcs	Volume (in cum)		Thickness in mm	Face area in sq. m	Notional area (with thickness as 4 mm) in sq. m.	Volume (in cum)	
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.

## II (c)

## CONVERSION REGISTER- PLYWOOD/Blockboard

Date	Species	Round Timber used		Sawn timber used (if any)		Core Veneer used			Face veneer used			Production of plywood					Remarks
		No. of logs	Volume cum	No. of Pcs	Volume (in cum)	Thick in mm	Face area in sq. m	Volume (in cum)	Thick in mm	Face area in sq. m	Volume (in cum)	Category	Thick	Face area in sq. m	National area (with thick as 4 mm) in sq. m	Volume (in cum)	
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.	14.	15.	16.	17.	18.

Note 1: In Proforma II (a) monthly species wise abstract of round timber used and total sawn timber produced is to be mentioned. In Proforma II (b) monthly species wise abstract of timber used, species wise and thickness wise core and face veneer produced is to be mentioned. In Proforma II (c) monthly species wise abstract of timber/sawn timber used species wise and thickness wise core and face veneer used and category wise plywood produced is to be mentioned.

Note 2: Six major commercial species for timber sawn timber and veneer are to be mentioned individually. The others may be clubbed under miscellaneous category. Exact categorization is to be decided by the Principal Chief Conservator of Forests.

Note 3: In column 8 of Proforma II (b) actual thickness of the veneer produced is to be given. In column No. 10 the national area is to be mentioned after calculating it with thickness as 4 mm.

Note 4: For partly used timber logs/sawn timber actual quantity of round timber/sawn timber used is to be mentioned in column 4 or 6 (as the case may be) and suitable entry to this effect is to be made in the Remarks column. While using the part used timber later on actual quantity now used is to be included in column 4/column 6. No corresponding entry towards no. of logs/sawn timber pcs. is to be made in column 3/column 5 and suitable explanatory entry in remark column is to be made.

Note 5: Only the proforma applicable for the particular unit is to be filled in For example. Saw Mill units are required to fill in only II (a) are not required to be filled in.

**PROFORMA -III (DISPATCH REGISTER)**

(Prescribed under guidelines issued by Ministry of Environment & Forests in compliance of Supreme Court order dated 05.10.2015 in W.P. © No. 202/95)

## III (a): DISPATCH REGISTER- ROUND TIMBER

Date	Name & Address of the purchaser	Species	No. of Pcs.	Length	Girth	Volume in cum	Carting Challan		Transit Pass			Remarks
							No.	Date	Issuing Authority	No.	Date	
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.

## III (b): DISPATCH REGISTER- SAWN TIMBER

Date	Name & Address of the purchaser	Species	No. of Pcs.	Length	Width	Depth	Volume in cum	Carting Challan		Transit Pass			Remarks
								No.	Date	Issuing Authority	No.	Date	
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.	14.

## III (c): DISPATCH REGISTER- VENEER

Date	Name & Address of the purchaser	Species	Excise Payable/ not payable Yes/ No	Whether Face/ Core	Thickness	Face Area in sq. m	National area ( with thick as 4 mm) sq. m	Volume in cum	Carting Challan		Transit Pass			Remarks
									No.	Date	Issuing Authority	No.	Date	
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.	14.	15.

## III (d): DISPATCH REGISTER- PLYWOOD

Date	Name & Address of the purchaser	Type of Plywood	Excise Payable/ not payable Yes/ No	Whether Face/ Core	Thickness	Face Area in sq. m	National area ( with thick as 4 mm) sq. m	Volume in cum	Carting Challan		Transit Pass			Remarks
									No.	Date	Issuing Authority	No.	Date	
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.	14.	15.

Note 1: Six major commercial species for timber, sawn timber and veneer are to be mentioned individually. The others may be clubbed under miscellaneous category. Exact categorization is to be decided by the Principal Chief Conservator of Forests.

Note 2: Only the proforma applicable for the particular unit is to be filed in. For example. Saw Mill units are required to fill in only III (a) & (b), III (c) & III (d) are not required to be filled in.

Note 3: In Column 6 of III (c) & III (d) actual thickness of Veneer/ plywood is to be mentioned.

**PROFORMA –IV (CONVERSION REGISTER)**

(Prescribed under guidelines issued by Ministry of Environment & Forests in compliance of Supreme Court order dated 05.10.2015 in W.P. © No. 202/95)

Name of the Wood –Based Unit

Forest Division

Register Opened on

## IV (a) STOCK REGISTER- ROUND TIMBER

Date	Species	Opening Stock		Received during the day		Used for sawing		Used for veneer/ Plywood making		Sold/ Returned in round form (dispatched outside the unit)		Closing stock		Remarks
		No. of logs	Volume cum	No. of Pcs	Volume (in cum)	No. of Pcs	Volume (in cum)	No. of Pcs.	Volume (in cum)	No. of Pcs	Volume (in cum)	No. of Pcs	Volume (in cum)	
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.	14.	15.

## IV (b) STOCK REGISTER- ROUND TIMBER

Date	Species	Opening Stock		Received during the day (from outside the unit)		Converted from Round timber		Sold/ Returned in sawn		Used for veneer/ Plywood making (if any)		Closing stock		Remarks
		No. of Pcs	Volume cum	No. of Pcs	Volume (in cum)	No. of Pcs	Volume (in cum)	No. of Pcs	Volume (in cum)	No. of Pcs.	Volume (in cum)	No. of Pcs	Volume (in cum)	
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.	14.	15.

## IV (c) STOCK REGISTER- VENEER

Date	Species	Opening Stock			Received during the day (from outside the unit)			Converted from Round/ Sawn timber			Veneer Sold/ Returned (dispatched outside the unit)			Used for Plywood making			Closing stock			Remarks
		Thick (in mm)	Face area (in sq. m)	Volume (in cum)	Thick (in mm)	Face area (in sq. m)	Volume (in cum)	Thick (in mm)	Face area (in sq. m)	Volume (in cum)	Thick (in mm)	Face area (in sq.m)	Volume (in cum)	Thick (in mm)	Face area (in sq. m)	Volume (in cum)	Thick (in mm)	Face area (in sq. m)	Volume (in cum)	
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.	14.	15.	16.	17.	18.	19.	20.	21.

## IV (d)

## STOCK REGISTER- PLYWOOD

Date	Type of Ply-wood	Opening Stock			Received during the day (from outside the unit)			Converted from Veneer Round/ Sawn timber			Plywood Sold/ Returned/ dispatched outside the unit			Closing stock			Remarks
		Thickness (in mm)	Face area (in sq. m)	Volume (in cum)	Thickness (in mm)	Face area (in sq. m)	Volume (in cum)	Thickness (in mm)	Face area (in sq. m)	Volume (in cum)	Thickness (in mm)	Face area (in sq. m)	Volume (in cum)	Thickness (in mm)	Face area (in sq. m)	Volume (in cum)	
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18

Note 1: Daily, weekly & monthly species wise abstract of opening stock, receipts, timber used for sawing, veneer/ plywood making, dispatched outside the unit and closing stock of sawn timber, veneer is to be recorded.

Note2: Six major commercial species for timber, sawn timber and veneer are to be mentioned individually. The others may be clubbed under miscellaneous category. Exact categorization is to be decided by the Principal Chief Conservator of Forests.

Note 3: Only the proforma application for the particular units to be filled in for example. Saw Mills unit are required to fill in only IV (a) and IV (b), IV (c) and IV (d) are not required to be filled in.

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# भारत का राजपत्र The Gazette of India

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(सर्वेक्षण और उपयोग प्रभाग)

संकल्प

नई दिल्ली, 11 सितम्बर, 2017

विषय: काष्ठ आधारित उद्योग (स्थापना और विनियमन) दिशानिर्देश, 2016 में संशोधन।

का.आ. 3000(अ).—टी.एन. गोदावर्मन थिरूमलपाद बनाम भारत संघ एवं अन्य के मामले में 1995 की रिट याचिका (सिविल) सं. 202 में भारत के माननीय सर्वोच्च न्यायालय के आदेश दिनांक 5 अक्टूबर, 2015 में अंतर्विष्ट निदेशों के अनुपालन में पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार ने दिनांक 11 नवम्बर, 2016 के संकल्प के द्वारा काष्ठ आधारित उद्योग (स्थापना और विनियमन) दिशानिर्देश, 2016 जारी किये थे। इन दिशानिर्देशों पर राज्य सरकारों/संघ राज्यक्षेत्रों सहित विभिन्न हितधारकों से प्राप्त टिप्पणियों/विचारों के आधार पर भारत सरकार ने दिशानिर्देशों को निम्न प्रकार से संशोधित करने का विनिश्चय किया है:—

1. दिशानिर्देशों के पैरा —2(i) के अधीन प्रविष्टियों को निम्नलिखित से प्रतिस्थापित किया गया है:
  - (i) इन दिशानिर्देशों में जब तक कि संदर्भ से अन्यथा अपेक्षित न हो:—
    - (क) 'औद्योगिक सम्पदा' से राज्य सरकार या संघ राज्यक्षेत्र प्रशासन द्वारा काष्ठ आधारित उद्योगों की स्थापना के लिए अधिसूचित क्षेत्र अभिप्रेत है।
    - (ख) 'लाइसेंस' से किसी राज्य / संघ राज्यक्षेत्र द्वारा इन दिशानिर्देशों के अनुपालन में अधिसूचित नियमों के अधीन दिया गया लाइसेंस अभिप्रेत है।

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(1)

- (ग) 'प्रधान मुख्य वन संरक्षक' से किसी राज्य / संघ राज्यक्षेत्र में प्रधान मुख्य वन संरक्षक के स्तर का वन अधिकारी अभिप्रेत है और इसमें ऐसे किसी राज्य / संघ राज्यक्षेत्र, जहां प्रधान मुख्य वन संरक्षक के स्तर का पद विद्यमान नहीं है, में वन विभागाध्यक्ष के रूप में पदाभिहित अधिकारी भी शामिल है।
- (घ) 'गोल लट्टा' से अपने प्राकृतिक रूप में काष्ठ का ऐसा लट्टा अभिप्रेत है जिसका छाल के नीचे का मध्य घेरा तीस सेन्टीमीटर का या उससे अधिक हो और इसमें छाल हटाये जाने के पश्चात ऐसा गोल लट्टा भी शामिल है जिसकी सतह की इसके परिवहन और/या भंडारण में सुविधा के प्रयोजनार्थ इसके क्रॉस सेक्शन को वर्गाकार या लगभग वर्गाकार बनाने के लिए हाथ से या किसी बेंड साँ या अन्य किसी मशीन या उपस्कर द्वारा छिलाई की गई है।
- (ङ.) 'आरा मिल' से गोल लट्टों को चीरे हुए काष्ठ में परिवर्तित करने के लिए किसी नियत संरचना या परिसर में स्थित संयंत्र और मशीनरी अभिप्रेत है।
- (च) 'चीरी हुई इमारती लकड़ी' से किसी गोल लट्टे से प्राप्त शहतीर, कड़ी, तख्ते, पट्टे और अन्य ऐसे उत्पाद अभिप्रेत हैं।
- (छ) 'राज्य स्तरीय समिति' से राज्य सरकार द्वारा इन दिशानिर्देशों के पैरा 3(2) के अधीन गठित समिति अभिप्रेत है।
- (ज) 'काष्ठ आधारित उद्योग' से ऐसा कोई उद्योग अभिप्रेत है जो काष्ठ को कच्चे माल के रूप में संसाधित करता है (आरा मिल/वेनियर/प्लाइवुड या चंदन, कत्था की लकड़ी इत्यादि जैसा अन्य प्रकार)
2. इन दिशानिर्देशों के पैरा-3 (ज) के अधीन प्रविष्टियों को निम्नलिखित से प्रतिस्थापित किया गया है:-  
राज्य स्तरीय समिति वन विभाग के क्षेत्रीय स्कन्ध से ऐसे किसी अधिकारी को जो वन संरक्षक से नीचे के स्तर का न हो तथा सम्बद्ध राज्य / संघ राज्यक्षेत्र के कृषि विभाग और राजस्व विभाग से अधिकारियों को सहयोजित कर सकती है।
3. इन दिशानिर्देशों के पैरा-4 के अधीन प्रविष्टियों को निम्नलिखित से प्रतिस्थापित किया गया है :—  
राज्य स्तरीय समिति (एसएलसी) :—
- (i) जैसे और जब यह विनिश्चय करे, मांग और पूर्ति के सम्बन्ध में समुचित अध्ययन के द्वारा राज्य में काष्ठ की उपलब्धता का निर्धारण करेगी। एसएलसी ऐसे तरीके से जो क्षेत्र के वनों को प्रतिकूलतः प्रभावित न करे, काष्ठ के वृहतीय उपयोग के लिए समुचित तंत्र की प्रकल्पना करेगी।
- (ii) यदि एसएलसी का यह समाधान हो जाता है कि उक्त नए काष्ठ आधारित उद्योगों के लिए विधिक रूप से काष्ठ उपलब्ध है (जैसे वन, वनों इत्यादि के बाहर वृक्ष) तो वह ऐसे काष्ठ आधारित उद्योगों के नामों का अनुमोदन करेगी, जिन पर नया लाइसेंस दिये जाने या विद्यमान लाइसेंस प्राप्त क्षमता को बढ़ाये जाने के लिए विचार किया जा सकता है।
- (iii) सुनिश्चित करेगी कि संबंधित राज्य वन विभाग के पास रखी धन राशि (काष्ठ आधारित उद्योगों से वसूल की गई) का उपयोग केवल वनीकरण के प्रयोजनार्थ किया जाए।
- (iv) राज्य सरकार द्वारा पर्यावरण वन और जलवायु परिवर्तन मंत्रालय को भेजे गए किसी अन्य मामले की जांच करेगी और समुचित अनुशंसाएं करेगी।
4. इन दिशा निर्देशों के पैरा-5 के अधीन प्रविष्टियों का लोप किया जाता है।
5. इन दिशा निर्देशों के पैरा-7 (ii) के अन्तर्गत प्रविष्टियां निम्नलिखित से प्रतिस्थापित की जाती हैं:
- (क) राज्यों/संघ राज्य क्षेत्रों (पूर्वोत्तर राज्यों के अलावा), निकटतम अधिसूचित वनों अथवा संरक्षित क्षेत्रों की सीमा से दूरी के संबंध में, काष्ठ आधारित उद्योगों को माननीय सर्वोच्च न्यायालय/संबंधित राज्य के माननीय उच्च न्यायालय/केन्द्रीय अधिकारप्राप्त समिति के राज्य विशिष्ट आदेश/अनुमोदन के अनुसार प्रचालन की अनुमति दी जाएगी;

या, सड़क के किनारे/रेलवे के किनारे/नहर के किनारे के वृक्षारोपणों को छोड़कर निकटतम अधिसूचित वनों अथवा संरक्षित क्षेत्रों की सीमा से 10 किलोमीटर की हवाई दूरी से अधिक, जो भी कम हो।

- (ख) काष्ठ आधारित उद्योग को निकटतम अधिसूचित वन अथवा संरक्षित क्षेत्र की सीमा से हवाई दूरी के निरपेक्ष, एक औद्योगिक संपदा अथवा एक नगरीय क्षेत्र में स्थापित किया जा सकता है।
6. इन दिशा निर्देशों के पैरा-8 के अन्तर्गत प्रविष्टियां निम्नलिखित से प्रतिस्थापित की जाती हैं:
- i. किसी काष्ठ आधारित उद्योग को एसएलसी की पूर्वानुमति की प्राप्ति के बिना कोई लाइसेंस प्रदान नहीं किया जाएगा अथवा नवीकृत नहीं किया जाएगा। तथापि, एसएलसी द्वारा काष्ठ आधारित उद्योग को लाइसेंस के नवीकरण की शक्ति संबंधित वन प्रभागीय वन अधिकारियों को प्रत्यायोजित की जा सकती है।
- ii. निम्नलिखित उद्योग/प्रसंस्करण संयंत्र जो घरेलू मूल के गोल लट्टों का प्रयोग नहीं करते हैं या 30 सेंटीमीटर व्यास से अधिक के बैंड आरा या री-साँ या चक्रीय आरा के बिना प्रचालन करते हैं, के लिए लाइसेंस अपेक्षित नहीं होगा।  
ऐसे उद्योग/प्रसंस्करण संयंत्र जिनमें निम्नलिखित का प्रयोग होता है:
- क. चीरी हुई इमारती लकड़ी, बेंत, बांस, नरकट, प्लाइवुड, वेनियर या जायज स्रोतों से प्राप्त आयातित लकड़ी
- ख. ब्लॉक बोर्ड, एमडीएफ या जायज स्रोतों से प्राप्त इसी प्रकार के काष्ठ आधारित उत्पाद
- ग. कृषि-वानिकी/कृषिगत फसलों के रूप में घोषित प्रजातियां और/या संबंधित राज्य/संघ राज्य क्षेत्र में कटाई तथा पारगमन व्यवस्था के अधिकार क्षेत्र से छूट प्राप्त और जायज स्रोतों से प्राप्त गोल लट्टे/इमारती लकड़ी तथापि, संबंधित राज्य की एसएलसी द्वारा विशिष्ट अपेक्षा वाले ऐसे उद्योगों में 60 सेंटीमीटर तक व्यास के चक्रीय आरा को संस्थापित करने की अनुमति दी जा सकती है।  
ऐसे उद्योग संबंधित राज्य/संघ राज्य क्षेत्र के वन विभाग से पंजीकृत और विनियमित होंगे, जिसके ब्यौरे संबंधित राज्य/संघ राज्य क्षेत्र द्वारा विहित किए जाएंगे।
- iii. विक्रय/उत्तराधिकार इत्यादि की स्थिति में लाइसेंस का हस्तांतरण केवल एसएलसी के अनुमोदन से ही होगा।
7. इन दिशा निर्देशों के पैरा-9 (iii) के अन्तर्गत प्रविष्टियां निम्नलिखित से प्रतिस्थापित की जाती हैं:  
यदि किसी कारण से अपील में इस प्रकार पारित आदेश द्वारा कोई व्यक्ति पीड़ित होता है तो वह संबंधित राज्य/संघ राज्य क्षेत्र पर क्षेत्राधिकार वाले उच्च न्यायालय में समुचित याचिका/आवेदन/अपील दायर कर सकता है।
8. इन दिशा निर्देशों के पैरा-10 के अधीन प्रविष्टियों का लोप किया जाता है।
9. इन दिशा निर्देशों के पैरा-11 (i) के अन्तर्गत प्रविष्टियां निम्नलिखित से प्रतिस्थापित की जाती हैं:—  
प्रत्येक काष्ठ आधारित उद्योग नियमित आधार पर संबंधित राज्य/संघ राज्य क्षेत्र द्वारा निर्धारित प्रपत्रों के अनुसार अभिलेखों का रखरखाव करेगा और अद्यतन करेगा।
10. दिशा-निर्देशों की अनुसूची का लोप किया जाता है।

[फा. सं. 3-3/2015-एसयू (खंड IV)]

सौमित्र दासगुप्ता, वन महानिरीक्षक

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

(Survey and Utilization Division)

RESOLUTION

New Delhi, the 11th September, 2017

**Subject: Amendment in Wood Based Industries (Establishment and Regulation) Guidelines, 2016.**

**S.O. 3000(E).**—In compliance of directions contained in the order dated October 5<sup>th</sup>, 2015 of the Hon'ble Supreme Court of India in Writ Petition (Civil) No. 202 of 1995 in the matter of T.N. Godavarman Thirumulpad versus Union of India and others, the Ministry of Environment, Forest and Climate Change, Government of India vide Resolution dated 11<sup>th</sup> November, 2016 had issued Wood Based Industries (Establishment and Regulation) Guidelines,

2016. Based on the comments/observations received from various stakeholders, including State Governments/UTs on these guidelines, the Government of India has decided to amend the guidelines as under:—

1. The entries under Para-2 (i) of the Guidelines are substituted with the following:
  - (i) In these guidelines, unless the context otherwise requires:—
    - (a) **'Industrial Estate'** means areas notified by the State Government or Union Territory Administration for establishment of wood based industries.
    - (b) **'License'** means a license granted under the rules notified by a State/UT in pursuance of these guidelines.
    - (c) **'Principal Chief Conservator of Forests'** means a Forest officer of the rank of Principal Chief Conservator of Forests in a State/UT and it also includes an officer designated as Head of Forest Department in a State/UT where no post in the rank of Principal Chief Conservator of Forests exists.
    - (d) **'Round log'** means a piece of wood in its natural form, having mid girth of thirty centimeter or more under bark and it includes such round log even after its bark has been removed or its surface has been dressed, manually or by using a band saw or any other machine or equipment to make its cross section square or near-square for the purpose of ease in its transportation and/or storage.
    - (e) **'Saw Mill'**, means plants and machinery in a fixed structure or enclosure, for conversion of round logs into sawn timber.
    - (f) **'Sawn timber'** means beams, scantlings, planks, battens and such other product obtained from sawing of a round log.
    - (g) **'State Level Committee'** means a committee constituted by the State Government under para 3 (2) of these guidelines.
    - (h) **'Wood Based Industry'** means any industry which processes wood as its raw material (Saw mills/veneer/plywood or any other form such as sandal, katha wood etc.).
2. The entries under Para- 3 (h) of these guidelines are substituted with the following:—
 

*The State Level Committee may co-opt an officer from Territorial wing of the Forest Department not below the rank of CF and officers from Department of Agriculture and Department of Revenue of the concerned State/UT.*
3. The entries under Para- 4 of these guidelines are substituted with the following:—
 

*The State Level Committee (SLC) shall: —*

  - i. assess the availability of timber in the state by way of appropriate study on demand and supply as and when it decides. SLC shall devise suitable mechanism for sustainable use of timber in a way that does not affect the forests of the area adversely.
  - ii. approve the name of wood based industries which may be considered for grant of fresh license or enhancement of the existing licensed capacity in case the SLC is satisfied that timber is available legally for the said new Wood Based Industries (such as Trees outside forest, Forests etc.).
  - iii. ensure that the amount lying with the respective State Forest Departments (recovered from Wood Based Industries) is utilized for the purpose of afforestation only.
  - iv. examine and make appropriate recommendations or any other matter referred by the State Government to the Ministry of Environment, Forest and Climate Change.
4. The entries under Para- 5 of these guidelines are omitted.
5. The entries under Para-7 (ii) of these Guidelines are substituted with the following: —
  - (a) *In the States/UTs (other than North Eastern States), in respect of distance from the boundary of nearest notified forests or protected areas, wood based industries shall be allowed to operate as per state-specific order/approval of the Hon'ble Supreme Court/Hon'ble High Court of the concerned state/Central Empowered Committee;*

- Or, beyond ten kilometers of aerial distance from the boundary of nearest notified forests or protected areas, excluding roadside/railway side/canal side plantations, whichever is less.
- (b) A Wood Based Industry can be established in an Industrial Estate or a Municipal area, irrespective of the aerial distance from the boundary of nearest notified forest or protected area.
6. The entries under **Para- 8** of the Guidelines are substituted with the following:—
- No license to a wood based industry shall be granted or renewed without obtaining prior approval of the SLC. However, a SLC may delegate the power of renewal of license to a wood based industry to the Divisional Forest officers of the concerned Forest Divisions.
  - Following industries/processing plants not using round logs of domestic origin or operating without a band saw or re-saw or circular saw of more than thirty centimeter diameter shall not require license.  
Industries/processing plants which use:
    - sawn timber, cane, bamboo, reed, plywood, veneers or imported wood, procured from legitimate sources
    - block board, MDF or similar wood-based products, procured from legitimate sources
    - round log/timber from species declared as agro-forestry/agricultural crops and/or exempted from the purview of the felling and transit regime in the concerned state/UT, and procured from legitimate sources

However, SLC of the concerned State may allow installation of circular saw of diameter upto 60 centimeter in such industries having specialized requirement.  
Such industries shall be registered with the Forest Department of the concerned state/UT and shall be regulated, details of which are to be prescribed by the concerned state/UT.
  - Transfer of license on sale/succession etc shall be done only with the approval of SLC.
7. The entries under **Para-9 (iii)** of the Guidelines are substituted with the following:—  
If, for any reason, any person is aggrieved by the orders so passed in the appeal, he may prefer an appropriate petition/application/appeal in the High Court having jurisdiction over the concerned State/UT.
8. The entries under **Para-10** of these Guidelines are omitted.
9. The entries under **Para-11 (i)** of the Guidelines are substituted with the following:—  
Each wood based industry shall maintain and regularly update records as per the formats, which may be prescribed by the concerned State/UT.
10. The **Schedule** to the Guidelines is deleted.

[ F. No. 3-3/2015-SU (Vol. IV)]

SOUMITRA DASGUPTA, Inspector General of Forests

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and Published by the Controller of Publications, Delhi-110054.

**ALOK  
KUMAR** Digitally signed  
by ALOK KUMAR  
Date: 2017.09.15  
11:45:44 +05'30'

**ANNEXURE-R/4****100****Fwd: Re: Seeking comments in OA No. 49/2025 titled Vinod Kumar Sharma @ Brijmohan vs. State of Rajasthan & Ors. before NGT New Delhi.****sakshi. khulve** < sakshi.khulve@nic.in >

Thu, 12 Feb 2026 12:38:57 PM +0530

To "pccf.raj.forest"&lt;pccf.raj.forest@rajasthan.gov.in&gt;

Cc "K B SINGH"&lt;igf.su-moefcc@gov.in&gt;,"SANJAY KUMAR CHAUHAN"&lt;sanjay.ifs12@mp.gov.in&gt;,"SU Division"&lt;sudiv-moefcc@gov.in&gt;

**Reminder 3****Urgent**

Respected Sir,

In reference to the trailing mail, you are requested to provide comments at the earliest as vide order dated 22.12.2025 four weeks time was granted by the Court to file the reply and the time is already lapsed.

Regards  
Sakshi Khulve  
Legal Associate, MoEF&CC.

==== Forwarded message =====

From: sakshi. khulve <[sakshi.khulve@nic.in](mailto:sakshi.khulve@nic.in)>To: "pccfrajforest"<[pccf.raj.forest@rajasthan.gov.in](mailto:pccf.raj.forest@rajasthan.gov.in)>,""pccfrajasthan"<[pccfrajasthan@rediffmail.com](mailto:pccfrajasthan@rediffmail.com)>Cc: "K B SINGH"<[igf.su-moefcc@gov.in](mailto:igf.su-moefcc@gov.in)>,"SU Division"<[sudiv-moefcc@gov.in](mailto:sudiv-moefcc@gov.in)>

Date: Fri, 23 Jan 2026 11:05:04 +0530

Subject: Fwd: Re: Seeking comments in OA No. 49/2025 titled Vinod Kumar Sharma @ Brijmohan vs. State of Rajasthan &amp; Ors. before NGT New Delhi.

==== Forwarded message =====

**Reminder 2****Urgent**

Respected Sir,

In reference to the trailing mail, you are requested to provide comments by 25.01.2025 as vide order dated 22.12.2025 four weeks time was granted by the Court to file the reply and the time is already lapsed..

Regards  
Sakshi Khulve  
Legal Associate, MoEF&CC.

==== Forwarded message =====

794

101

From: sakshi. khulve <[sakshi.khulve@nic.in](mailto:sakshi.khulve@nic.in)>  
To: "pccfrajforest" <[pccf.raj.forest@rajasthan.gov.in](mailto:pccf.raj.forest@rajasthan.gov.in)>, "pccfrajasthan" <[pccfrajasthan@rediffmail.com](mailto:pccfrajasthan@rediffmail.com)>  
Cc: "K B SINGH" <[igf.su-moefcc@nic.in](mailto:igf.su-moefcc@nic.in)>, "SU Division" <[sudiv-moefcc@gov.in](mailto:sudiv-moefcc@gov.in)>  
Date: Tue, 06 Jan 2026 15:07:46 +0530  
Subject: Re: Seeking comments in OA No. 49/2025 titled Vinod Kumar Sharma @ Brijmohan vs. State of Rajasthan & Ors. before NGT New Delhi.  
===== Forwarded message =====

**Reminder 1****Urgent**

Respected Sir,

In reference to the trailing mail, you are requested to provide comments by 09.01.2025 as vide order dated 22.12.2025 four weeks time is granted by the Court to file the reply.

Regards  
Sakshi Khulve  
Legal Associate, MoEF&CC.

---

---- On Fri, 02 Jan 2026 22:23:01 +0530 **sakshi. khulve** <[sakshi.khulve@nic.in](mailto:sakshi.khulve@nic.in)> wrote ---

Respected Sir,

I am directed to refer to letter dated 24.12.2026 on the above mentioned subject for your kind information and necessary action.

Regards  
Sakshi Khulve  
Associate (Legal), MoEF&CC.

**1 Attachment(s)**

Letter dated 24.12.2025.pdf

208.8 KB

795

**ANNEXURE-R/5****102****Court Matter / Time Bound**

File No.SU/15/2025-SU  
Government of India  
Ministry of Environment, Forest and Climate Change  
(Survey and Utilization division)

Agni Wing, 5<sup>th</sup> Floor,  
Indira Paryavaran Bhawan,  
Jor Bagh Road, Aliganj,  
New Delhi- 110003  
**Dated .12.2025**

**To,**

**The Principal Chief Conservator of Forests  
State of Rajasthan**

**Subject:** IA No. 513/2025 in OA No. 49/2025 titled Vinod Kumar Sharma @ Brijmohan vs. State of Rajasthan & Ors. before NGT New Delhi.

**Sir,**

I am directed to refer to OA No. 49/2025 on the above mentioned subject( copy enclosed) and to inform that the matter was last listed on 22.12.2025, wherein, four weeks time was granted to file the reply affidavit.

2. As per OA No. 49/2025 filed, the substantial question is raising concerns on the environment due to running of illegal Saw Mills in the villages of Tehsil Lalsot, District Dausa, Rajasthan, which in turn giving rise to felling of trees both in forest area as well as in the revenue area as several saw mill owners are continuously flouting the settled environmental principles by illegally carrying out sawing activities in the area in question.

3. In view of the above circumstances, it is requested that para-wise comments on the above-mentioned application may kindly be furnished by **30.12.2025**. The Ministry shall thereafter compile the comments received in the prescribed legal format.

This issue with the approval of competent authority.

**Encl as above**

Digitally signed by  
JITESH KUMAR  
Date: 24-12-2025  
18:32:09 (Jitesh Kumar)

Assistant Commissioner (SU)

E-mail: [sudiv-moefcc@gov.in](mailto:sudiv-moefcc@gov.in)

**Copy for information to:**

**PPS to IGF (SU)**

**Guard File**



Naveen Kumar &lt;naveenkraor@gmail.com&gt;

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**Advance Service Reply on Behalf of R-34 (MOEF&CC) in Original Application No. 49/2025 in the matter of Vinod Kumar Sharma @ Brijmohan VS State of Rajasthan & Ors, Before the National Green Tribunal, New Delhi-110001**

1 message

---

**Naveen Kumar** <naveenkraor@gmail.com>

13 March 2026 at 17:21

To: naveen.ahuja23@gmail.com, mscb.cpcb@nic.in, dmjhabua@nic.in, dm-dau-rj@nic.in, member-secretary@rpcb.nic.in, pccf.raj.forest@rajasthan.gov.in

Cc: Vashatkaro Legal &lt;legalvashatkaro@gmail.com&gt;

Sir/Madam,

Kindly find the attached copy of the Reply in the captioned matter.

---

Regards**Naveen Kumar**

Advocate -On- Record

Supreme Court of India

D-374, Ground Floor, Defence Colony,

New Delhi, Pin Code -110024,

Phone No.9899697779,

Tel.:011-40813322, 40817755

E-mail: [naveenkraor@gmail.com](mailto:naveenkraor@gmail.com)**Notarised Counter Affidavit in OA 49 OF 2025.pdf**

6622K